



**THE TAMIL NADU PAYMENT OF
SALARIES ACT, 1951**
(TAMIL NADU ACT XX OF 1951)

and

THE RULES FRAMED THEREUNDER
(As corrected upto 24-01-2018)

PART I AND II

©
GOVERNMENT OF TAMIL NADU
2018

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**THE TAMIL NADU PAYMENT OF
SALARIES ACT, 1951
(TAMIL NADU ACT XX OF 1951)
AND
THE RULES FRAMED THEREUNDER**

PART - I

**THE TAMIL NADU PAYMENT OF SALARIES ACT, 1951
(TAMIL NADU ACT XX OF 1951)**

(Received the assent of the Governor on the 10th September 1951, First published in the *Fort St. George Gazette* Extraordinary on 11th September 1951).

An Act to provide for the salaries and allowances of Ministers, the Speaker and the Deputy Speaker, Parliamentary Secretaries, ¹Leader of the Opposition, Chief Government Whip and Members of the Legislative Assembly.

WHEREAS it is expedient to provide by an Act of the Legislature for the salaries and allowances of Ministers, the Speaker and the Deputy Speaker, Parliamentary Secretaries, ¹Leader of the Opposition, Chief Government Whip and Members of the Legislative Assembly.

It is hereby enacted as follows:—

1. This Act may be called the ²Tamil Nadu Payment of Salaries Act, 1951. Short title

2. In this Act— Definitions

(1)³ Omitted.

(2) “Speaker” and “Deputy Speaker” means the Speaker and Deputy Speaker respectively of the Legislative Assembly.

1. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1992 (Tamil Nadu Act No. 33 of 1992)

2. Substituted by the Tamil Nadu Adaptation of Laws Order, 1969

3. *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (with effect from 1st November, 1986)

3. ³(1) There shall be paid to the Chief Minister, ⁵Deputy Chief Minister and to each of the other Ministers who are members of the Governor's Council of Ministers, a salary of ²Thirty thousand rupees per mensem ¹and, subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Minister occupies in the City of ⁴Chennai; but the house rent shall not be paid to any Minister if he occupies a house provided by the State Government free of rent.

³(2) There shall be paid to the Chief Minister, ⁵Deputy Chief Minister and to each of the other ministers who are members of the Governor's Council of Ministers, a compensatory allowance of ²Fifteen thousand rupees per mensem.

(3) There shall be paid to the Chief Minister, ⁵Deputy Chief Minister and to each of the other Ministers who are Members of the Governor's Council of Ministers.-

(a) a contingency allowance of ²Ten thousand rupees per mensem; and

(b) a constituency allowance of ²Twenty five thousand rupees per mensem.

4. (1) There shall be paid to the Speaker a salary of ²Thirty thousand rupees per mensem ¹and, subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works

¹. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986 (Tamil Nadu Act No.69 of 1986) (With effect from 4th June 1986)

². *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July, 2017)

³. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1997 (Tamil Nadu Act No.52 of 1997) (With effect from 1st April, 1997)

⁴. *Vide* Tamil Nadu Payment of Salaries (second Amendment) Act 2006, (TN Act No. 31 of 2006) (w.e.f. 1st September 2006)

⁵. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2009 (Tamil Nadu Act No.13 of 2009) (With effect from 29th May, 2009)

Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Speaker occupies in the City of Chennai; but the house rent shall not be paid to the Speaker if he occupies a house provided by the State Government free of rent.

¹(2) There shall be paid to the Deputy Speaker a salary of ²Thirty thousand rupees per mensem ³and, subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Deputy Speaker occupies in the City of Chennai; but the house rent shall not be paid to the Deputy Speaker if he occupies a house provided by the State Government free of rent.

⁴(3) There shall be paid to the Speaker and Deputy Speaker, a compensatory allowance of ²Fifteen thousand rupees per mensem.

²(4)(a) There shall be paid to the Speaker,—

(i) a contingency allowance of ²Ten thousand rupees per mensem; and

¹. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No. 24 of 1979) (With effect from 1st April 1978)

². *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July, 2017)

³. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986 Tamil Nadu Act No.69 of 1986) (With effect from 4th June 1986).

⁴. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act,1997 (Tamil Nadu Act No.52 of 1979) (With effect from 1st April,1997).

(ii) a constituency allowance of ⁶Twenty five thousand rupees per mensem.

(b) There shall be paid to the Deputy Speaker,—

(i) a contingency allowance of ⁶Seven thousand and five hundred rupees per mensem; and

(ii) a constituency allowance of ⁶Twenty five thousand rupees per mensem.

5. Omitted.⁵

Salaries,
allowances
of Parlia-
mentary
Secretary.

¹6 (i) There shall be paid to each of the Parliamentary Secretaries a salary of ²two thousand and seven hundred rupees per mensem.

³(1-A) There shall be paid to each of the Parliamentary Secretaries ⁴subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Parliamentary Secretary occupies in the City of Chennai; but the house rent shall not be paid ¹if he occupies a house provided by the State Government free of rent.

1. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1989 (Tamil Nadu Act No.11 of 1989) (With effect from 1st April 1986)

2. *Vide* Tamil Nadu Payment of Salaries (Third Amendment) Act, 1995 (Tamil Nadu Act No. 40 of 1995) (With effect from 1st April 1995)

3. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1981 (Tamil Nadu Act No.38 of 1981) (With effect from 9th June 1980).

4. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986 (Tamil Nadu Act No.69 of 1986) (With effect from 4th June, 1986).

5. *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (With effect from 1st November, 1986).

6. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July 2017)

¹(2) Deleted.

²6-A. (1) There shall be paid to the Leader of the Opposition in the Legislative Assembly a salary of ³Thirty thousand rupees per mensem ⁴and subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Leader of Opposition in the Legislative Assembly occupies in the City of Chennai; but the house rent shall not be paid to the Leader of the Opposition in the Legislative Assembly ⁵if he occupies a house provided by the State Government free of rent.

Salaries and
allowances
of Leader
of the
Opposition
and Chief
Government
Whip.

Provided that clause (a) of sub-section (1) of Section 12 shall not apply to the holder of the office mentioned in this sub-section.

(2) There shall be paid to the Chief Government Whip in the Legislative Assembly a salary of ³Thirty thousand rupees per mensem ⁴and, subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent for the house the Chief Government Whip in the Legislative Assembly occupies in the city of Chennai; but the House rent shall not be paid to the Chief

1. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1989 (Tamil Nadu Act No.11 of 1989) (With effect from 1st April 1986)

2. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No.24 of 1979) (With effect from 1st April 1978)

3. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July 2017)

4. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986 (Tamil Nadu Act No. 69 of 1986) (With effect from 4th June 1986)

5. *Vide* Tamil Nadu Adaptation Laws Order, 1987 (With effect from 1st November 1986)

Government Whip in the Legislative Assembly ¹if he occupies a house provided by the State Government free of rent.

²Provided that clause (a) of sub-section (1) of Section 12 shall not apply to the holder of the office mentioned in this sub-section.

³(3) There shall be paid to the Leader of the Opposition and Chief Government Whip in the Legislative Assembly, a compensatory allowance of ⁴Fifteen thousand rupees per mensem.

(4) There shall be paid to the Leader of the Opposition and Chief Government Whip in the Legislative Assembly,—

(i) a contingency allowance of ⁴Seven thousand and five hundred rupees per mensem; and

(ii) a constituency allowance of ⁴Twenty five thousand rupees per mensem.

6-B. (1) Where a Minister, ⁵the Speaker, the Deputy Speaker, a Parliamentary Secretary, the Leader of the Opposition in the Legislative Assembly ¹or the Chief Government Whip in the Legislative Assembly occupies any house provided by the State Government free of rent, such house shall, at the cost of the State Government, be furnished and maintained and be provided with such amenities as may be prescribed.

^{1.} *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (with effect from 1st November, 1986)

^{2.} *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1995 (Tamil Nadu Act No.40 of 1995) (With effect from 1st April 1995)

^{3.} *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1997 (Tamil Nadu Act No.52 of 1997) (With effect from 1st April 1997)

^{4.} *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July 2017).

^{5.} *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No. 24 of 1979) (With effect from 1st April 1978)

Houses to be furnished and maintained at the cost of Government in certain cases

Explanation.—For the purpose of this sub-section “maintained” in relation to a house includes paying local rates and taxes and providing electricity and water.

(2) Where a Minister, the Speaker, the Deputy Speaker, a Parliamentary Secretary, the Leader of Opposition in the Legislative Assembly ¹or the Chief Government Whip in the Legislative Assembly ¹is paid a house rent under Sections ¹3,4,6 or 6-A, as the case may be, the house which he occupies in the City of Chennai shall, at the cost of State Government be ²furnished and maintained and be provided with such ‘amenities’ as may be prescribed.

Explanation.—For the purpose of this sub-section “maintained” in relation to a house does not include paying local rates and taxes but includes providing electricity and water:

Provided that such cost shall not exceed such limits as may be prescribed.

7. (1) The State Government may from time to time, provide suitable conveyances for the use of the Ministers, the Speaker, the Deputy Speaker, ³the Parliamentary Secretary, the Leader of Opposition in the Legislative Assembly ¹and the Chief Government Whip in the Legislative Assembly subject to the provisions of sub-section (2) and ⁴to such rules regarding their maintenance and repairs as may be made by the State Government regarding the maintenance and repair of and the supply of petrol, for such conveyances.

Conveyance to be provided for Ministers the Speaker, the Deputy Speaker, etc.

^{1.} *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (with effect from 1st November, 1986)

^{2.} *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1981 (Tamil Nadu Act No.38 of 1981) (With effect from 9th June, 1980).

^{3.} *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1989 (Tamil Nadu Act No.11 of 1989) (With effect from 11th February, 1989).

^{4.} *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act No.40 of 1973) (With effect from 19th December, 1973).

¹(2) The State Government shall meet-

(i) any liability arising with effect on and from the 3rd December 1953 out of the use of any conveyance provided under sub-section (1) incurred to third parties by ²a Minister or the Speaker as the case may be or any person in his employment;

(ii) any liability arising with effect on and from the 1st June 1970 out of the use of any conveyance provided under sub-section (1) incurred to third parties by the Deputy Speaker, ²or Leader of the Opposition in the Legislative Assembly or the Chief Government Whip in the Legislative Assembly as the case may be or any person in his employment; and

³(iii) any liability arising with effect on and from the 11th day of February 1989 out of the use of any conveyance provided under sub-section (1) incurred to third parties by the Parliamentary Secretary or any person in his employment.

8. A Minister, the Speaker or a Parliamentary Secretary shall-

(a) in respect of the journey for assuming office to the City of Chennai from his usual place of residence in the State, if it is outside the City; and

(b) in respect of the journey on relinquishing office from the City of Chennai to his usual place of residence in the State before he assumed office, if such place is outside the City, be entitled to travelling allowances for himself and the members of his family and for the transport of his personal effects, at such rates and upon such conditions as may be determined by rules made by the State Government; and until

1. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act No. 23 of 1970) (With effect from 1st June 1970).

2. *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (with effect from 1st November, 1986)

3. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1989 (Tamil Nadu Act No.11 of 1989) (With effect from 11th February, 1989).

Travelling Allowance of Ministers etc., for assuming and relinquishing office.

such rules are made at such rates, and upon such conditions as were applicable to them immediately before the commencement of this Act.

9. (1) The holders of the offices referred to in section 13, 4, and 6 shall, in respect of their tours, be entitled to travelling and daily allowances at such rates and upon such conditions as may be determined by rules made by the State Government; and until such rules are made at such rates and upon such conditions as were applicable to them immediately before the commencement of this Act.

²(2) The holders of the office referred to in Section 6-A shall be entitled to travelling and daily allowances for attending the functions organised by the State Government or by any officer of any department of that Government in the performance of his functions as an officer of such department, at such rates and upon such conditions as may be determined by rules made by the State Government.

(3) Without prejudice to the provisions contained in section 14, the State Government may make rules under sub-section (2) so as to have retrospective effect on and from a date not earlier than the 19th January 1984.

9-A. Notwithstanding anything contained in this Act, while the office of the Speaker is vacant and the duties of the office are performed by the Deputy Speaker or a Member of the Legislative Assembly as provided in clause (1) of Article 180 of the Constitution, the Deputy Speaker or the Member shall, during the

Travelling and Daily Allowance of Ministers, etc.

Salaries and Allowances of Deputy Speaker or Member of Legislative Assembly while performing duties of Speaker.

1. *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (with effect from 1st November, 1986)

2. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1984 (Tamil Nadu Act No.11 of 1984) (With effect from 19th January, 1984).

period he so performs such duties, be paid salary and allowances and be entitled to the use of a house free of rent and a suitable conveyance and to free accommodation in hospitals and free medical treatment in the same manner, to the same extent and subject to the conditions as the Speaker is paid or entitled to under sections 4, ¹6-B, 7, 8, 9 and 10 and the rules made under section-9.

Provided that, during the period aforesaid, the Deputy Speaker or the Member shall not be entitled to the salary and allowances including free accommodation in hospitals and medical treatment attached to the Office of Deputy Speaker or Member of the Legislative Assembly, as the case may be.

²9-B Omitted.

Ministers,
Speaker
or Deputy
Speaker
and his
family be
entitled
to free
accommo-
dation
in State
hospitals
and to free
medical
treatment.

10. Subject to such conditions as may be determined by rules made by the State Government, a Minister, the Speaker, the Deputy Speaker or the Parliamentary Secretary shall for himself and the members of his family be entitled free of charge to accommodation in hospitals maintained by the State Government and also to medical treatment.

11. ³ Omitted.

1. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act No. 23 of 1970) (With effect from 3rd October, 1970).
2. *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (With effect from 1st November, 1986).
3. *Vide* Tamil Nadu Legislature (Prevention and Disqualification) Act, 1967.

12. (1) Every Member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to receive—

(a) a salary of ⁴Thirty thousand rupees per mensem.

(b) travelling and daily allowances at such rates and upon such conditions as may be determined by rules made by the State Government, and until such rules are made at such rates and upon such conditions as were applicable to the Members of the Legislative Assembly immediately before the commencement of this Act.

²(1-A) Every Member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to receive Compensatory allowance of ⁴Ten thousand rupees per mensem.

³(1-AA) Every Member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to receive a Constituency allowance of ⁴Twenty five thousand rupees per mensem and a postal allowance of ¹Two thousand and five hundred rupees per mensem.

1. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 2008 (Tamil Nadu Act No.47 of 2008) (With effect from 1st April, 2008).

2. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act No.45 of 1971) (With effect from 1st October, 1971).

3. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1992 (Tamil Nadu Act No.33 of 1992)

4. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July, 2017).

Salaries and
allowances
of Members
of
Legislative
Assembly.

(2) The salary referred to in clause (a) of sub-section (1) and the ¹compensatory allowance referred to in sub-section(1-A), ²the constituency allowance ³and the postal allowance referred to in sub-section (1-AA) and the telephone allowance referred to in sub-section (4-B) shall accrue to a Member from the date on which he is declared duly elected, or in the case of a Member nominated by the Governor to fill a seat in the Legislative Assembly from the date on which he is so nominated or if such declaration or nomination is made before the vacancy occurs, from the date of occurrence of the vacancy;

Provided that the salary, the ¹compensatory allowance ²the constituency allowance, ³the postal allowance and the telephone allowance shall not be paid until the Member has made and subscribed the oath or affirmation referred to in Article 188 of the Constitution.

⁴(2-A) Where on or after the 1st January 1967 any Member of the Legislative Assembly dies before the expiry of the term of his office, his family

¹ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act,1975 (Tamil Nadu Act No.35 of 1975) (With effect from 1st April, 1975).

² *Vide* Tamil Nadu Payment of Salaries (Amendment) Act,1992 (Tamil Nadu Act No.33 of 1992)

³ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1994 (Tamil Nadu Act No.35 of1994) (With effect from 1st April, 1993).

⁴ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1970 (Tamil Nadu Act No.23of1970)(with effect from 3rd October, 1970)

shall be paid and allowance of ⁴one thousand rupees per mensem for the unexpired portion of the term of office of the said deceased Member.

²(2-AA) Where any Member of the Legislative Assembly dies before the expiry of the term of his office, his family shall be paid a lump-sum allowance of ⁵Two lakh rupees.

(2-B) The allowance payable under sub-section ¹(2-A) and the lump-sum allowance payable under sub-section ²(2-AA) shall be paid to the members of the family in equal shares.

Explanation.—The expression, “family” means the wife or husband of the deceased Member and his or her minor sons, unmarried daughters and parents.

(3) Every Member referred to in sub-section (1), shall subject to such conditions as may be determined by rules made by the State Government be entitled to hostel accommodation:

Provided that the charge for such accommodation shall in no case exceed three rupees per day.

³(3-a) Every member referred to in sub-section (1) shall, subject to such conditions as may

¹ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1970 (Tamil Nadu Act No.23 of 1970) (With effect from 3rd October, 1970).

² *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1990 (Tamil Nadu Act No.4 of 1990) (With effect from 27th January 1989).

³ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2000 (Tamil Nadu Act No.36 of 2000)

⁴ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 2005 (Tamil Nadu Act No.5 of 2005) (With effect from 15th September, 2001).

⁵ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 2010 (Tamil Nadu Act No.31 of 2010) (With effect from 29th November, 2010).

be determined by rules made by the State Government, be entitled to allotment of an Apartment on payment of rent of Rupees two hundred and fifty per mensem;

Provided that when such member avails the Apartment accommodation, he shall not be entitled for hostel accommodation;

¹(3-A) Every Member of the Legislative Assembly including any such Member who holds any of the offices referred to in sections 3, 4, 6 and 6-A, who on prior intimation to the State Government, undergoes surgery relating to—

- (a) heart;
- (b) kidney; or
- (c) any other part of the body

which the State Government may consider to be a major surgery; in any hospital maintained by the Central Government any State Government or any Union Territory Administration, or in any private hospital situated in the territory of India, shall be entitled to financial assistance subject to such conditions as may be prescribed.

¹ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1990 (Tamil Nadu Act No.37 of 1990) (With effect from 1st May 1990).

(4) ⁴ Subject to such conditions and during such period as may be determined by rules made by the State Government,—

(a) every Member referred to in sub-section (1) and members of his family;

(b) every person who had been a Member of the Legislative Assembly or of the legislative council or of both, but ceased to be such Member at any time and members of his family; and

(c) the members of the family of the deceased Member of the Legislative Assembly or of the Legislative Council or of both;

shall be entitled free of charge to accommodation in the hospitals maintained by the State Government and also to medical treatment.

Proviso - Omitted.⁴

³(4-A) (a) Every Member referred to in sub-section (1) shall be provided with one free non-transferable pass which shall entitle him to travel ²either singly or with his ¹or her spouse or with any other companion at any time in any part of the State of Tamil Nadu ²by any bus run and operated ²by any Transport Corporation owned by the State Government.

(b) The pass referred to in clause (a) shall be issued by such authority and in such manner as

¹ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1980 (Tamil Nadu Act No.10 of 1980) (with effect from 5th March 1980)

² *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No.24 of 1979) (with effect from 1st October 1978)

³ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No.28 of 1979) (with effect from 1st June 1978)

⁴ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2010 (Tamil Nadu Act No.1 of 2010) (with effect from 1st April 2009)

may be prescribed and shall be valid for the term of his office and on the expiration of such term, the pass shall be surrendered to the Secretary, Legislative Assembly Secretariat.³

Provided that where any such pass is issued to a new Member before he takes his seat in the Legislative Assembly, he shall be entitled to use the pass for attending a session of that House for taking his seat therein.

(c) Nothing in this sub-section shall be construed as disentitling a Member of the Legislative Assembly to any travelling allowance to which he is otherwise entitled under the provisions of this Act.

¹(4-B) Every Member of the Legislative Assembly who does not hold any of the offices referred to in ²sections 3,4,6 and 6A shall be entitled to receive telephone allowance of ⁴Seven thousand and five hundred rupees per mensem irrespective of the fact whether he has any telephone or not.

⁵(4-C) Every Member of the Legislative Assembly who does not hold any of the offices referred to in ²sections 3,4,6 and 6A shall be entitled to have a telephone at his residence, the installation expenses of which shall be met with by the State Government.

¹ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1982 (Tamil Nadu Act No.24 of 1982) (With effect from 1st April 1982)

² *Vide* Tamil Nadu Adaptation of Laws Order, 1987 (With effect from 1st November 1986)

³ *Vide* Tamil Nadu Payment of Salaries Amendment) Act, 1985 (Tamil Nadu Act No.4 of 1995) (With effect from 16th February 1984)

⁴ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July 2017)

⁵ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1980 (Tamil Nadu Act No.10 of 1980) (With effect from 1st April 1979)

¹(4-D) Every member of the Legislative Assembly who does not hold any of the offices referred to in section 3, 4, 6 and 6-A shall be entitled to receive a consolidated allowance of ⁵Five thousand rupees per mensem towards the payment by such member to an attendant who renders assistance to him.

⁶(4-E) Every Member of the Legislative Assembly who does not hold any of the offices referred to in ²sections 3,4,6 and 6A shall be entitled to receive a vehicle allowance of ⁵Twenty five thousand rupees per mensem.

(5) The salary referred to in clause (a) of sub-section (1) ⁴the compensatory allowance referred to in sub-section (1-A) ⁵the constituency allowance ⁶and ³the postal allowance referred to in sub-section (1-AA) and telephone allowance referred to in sub-section (4-B) and the consolidated allowance referred to in sub-section (4-D), and the vehicle allowance referred to in sub-section (4-E), shall not be taken into account for the purpose of calculating the total income of a member under any rule or order relating to medical treatment in hospitals maintained by the State Government or to the grant of educational concession of scholarship or to such other matters as may be prescribed.

(6) *Removal of doubts.*—For the removal of doubts it is hereby declared that no Member of the Legislative Assembly or of the Legislative Council referred to in section 12 of the principal Act, shall be entitled to claim a salary of two hundred and fifty rupees per mensem under the principal Act as amended by this Act for any period prior to the 1st day of April 1964.

¹ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2000 (Tamil Nadu Act No.36 of 2000) (With effect from 1st June 2000)

² *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act No.35 of 1975) (With effect from 1st April 1975)

³ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1992 (Tamil Nadu Act No.33 of 1992)

⁴ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1994 (Tamil Nadu Act No.35 of 1994) (With effect from 1st April 1993)

⁵ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July, 2017)

⁶ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2010 (Tamil Nadu Act No.15 of 2010) (With effect from 1st April, 2010)

Transit by
Railway
Allowance

¹12-A (1) Every Member of the Legislative Assembly including any such Member who holds any of the offices referred to in sections 3,4, and 6 shall, for every financial year, be entitled to receive in such manner and subject to such conditions, as may be prescribed a sum of ²twenty thousand rupees in two equal instalments payable in the month of April and October for the purpose of travelling either singly or with his or her spouse or any other relative in one or more journeys by any class by any railway in India.

³Provided that transit by railway allowance under this sub-section shall not be paid to any member who is in receipt of free railway pass issued by the Central Government or by any other authority for having been a Member of Parliament.

(2) Nothing in this section shall be construed as disentitling a Member of the Legislative Assembly to any travelling allowance to which he is otherwise entitled under the provisions of this Act.

12-B *Pension*.—(1) There shall be paid a pension of ⁵Twenty thousand rupees per mensem to every person who after the ⁴15th day of August 1947, had been or is a Member of the Legislative Assembly or of the Legislative Council or of both.

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1. Vide Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986 (Tamil Nadu Act No.69 of 1986) (With effect from 1st April, 1987).
 2. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 2007 (Tamil Nadu Act No.31 of 2007) (With effect from 1st April,2007).
 3. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 1995 (Tamil Nadu Act No.11 of 1995)
 4. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 1982 (Tamil Nadu Act No.10 of 1982) (With effect from 9th March, 1982).
 5. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 2018 (Tamil Nadu Act No.1 of 2018) (With effect from 1st July 2017).

¹*Explanation*.—For the purpose of this sub-section,

(a) a Member of the Legislative Assembly shall include a Member of the Legislative Assembly of the former State of Travancore - Cochin, representing any territory which after the 1st day of November 1956 forms part of the State of Tamil Nadu;

(b) a Member of the Legislative Assembly or of the Legislative Council shall include a Member of the Legislative Assembly or of the Legislative Council of the State of Andhra Pradesh, representing any territory which after the 1st day of April 1960 forms part of the State of Tamil Nadu;

²Proviso - ³Omitted

⁴Proviso - ⁵Omitted

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1. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 1982 (Tamil Nadu Act No.10 of 1982) (With effect from 9th March, 1982).
 2. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 1980 (Tamil Nadu Act No.10 of 1980) (With effect from 13th March,1980).
 3. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 2007 (Tamil Nadu Act No.31 of 2007) (With effect from 1st April, 2007).
 4. Vide Tamil Nadu Payment of Salareis (Amendment) Act, 1998 (Tamil Nadu Act No.40 of 1998) (With effect from 1st June 1998)
 5. Vide Tamil Nadu Payment of Salaries (Amendment) Act, 2010 (Tamil Nadu Act No.1 of 2010) (With effect from 1st April, 2009).

Provided also that no pension under this sub-section shall be paid to any person,—

(a) who is in receipt of pension from any other State for having been a Member of the Legislative Assembly or of the Legislative Council of such State;

(b) who was a Member of the Legislative Assembly or of the Legislative Council of the former State of Madras representing any territory which ceased to form part of the State of Tamil Nadu.

²(c) who ceases to be a citizen of India or who has voluntarily acquired the citizenship of a foreign State, or is under any acknowledgement of allegiance or adherence to a foreign State.

³(1-A) Where any person entitled to pension under sub-section (1) is also entitled to pension for having been a Member of Parliament, such person shall be entitled to receive the pension under sub-section (1) in addition to such pension to which he is entitled for having been a Member of Parliament.

⁴(2) (i) If any person who has been paid any pension under this Act as in force before the date of publication of the Tamil Nadu Payment of Salaries (Amendment) Act, 1980 in the Tamil Nadu Government Gazette, becomes entitled to increase in the amount of pension so paid by virtue of the said Amendment Act, the increase shall be given effect only on and from the date of such publication and he shall not be entitled to any arrears of such increase.

¹. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1982 (Tamil Nadu Act No.10 of 1982) (With effect from 13th March, 1980).

². *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1989 (Tamil Nadu Act No.11 of 1989) (With effect from 11th February, 1989).

³. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1995 (Tamil Nadu Act No.22 of 1995) (With effect from 7th July, 1995) *Vide* G.O.Ms.No.1031, Public (Estt.I and Legislature), Dated 3.11.1995.

⁴. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1980 (Tamil Nadu Act No.10 of 1980) (With effect from 13th March, 1980).

(ii) If any person becomes entitled to pension for the first time by virtue of this section, he shall be paid such pension only with effect on and from the date of publication of the Tamil Nadu Payment of Salaries (Amendment) Act, 1980 in the Tamil Nadu Government Gazette and he shall not be entitled to any arrears of such pension.

¹(2-A) If any person becomes entitled to pension for the first time or to any increase in pension by virtue of this section, as amended by the Tamil Nadu Payment of Salaries (Amendment) Act, 1982 he shall be paid such pension or such increase in pension, as the case may be, only with effect on and from the date of publication of the said Act in the Tamil Nadu Government Gazette and he shall not be entitled to any arrears of such pension.

²(2-B) (i)² where any person entitled to pension under this section dies or disappears leaving his family,⁴ the family of such person shall be entitled to receive fifty percent of such pension subject to such conditions as may be prescribed.

(ii)³ If there is any increase in pension by virtue of this section, the family referred to in clause (i) shall also be entitled to receive fifty percent of such increase in pension with effect from the date from which such increase in pension under this section is given effect to.

Explanation:— For the purposes of this sub-section, in the case of person who is entitled to pension under this sub-section 'family' means-

(i) wife in the case of a male person or husband in the case of a female person;

¹. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1980 (Tamil Nadu Act No.10 of 1982) (With effect from 9th March, 1982).

². *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1999 (Tamil Nadu Act No.41 of 1999) (With effect from 1st April, 1999).

³. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2007 (Tamil Nadu Act No.31 of 2007) (With effect from 1st April, 2007).

⁴. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2011 (Tamil Nadu Act No. 21 of 2011) (With effect from 25th April 2012)

(ii) son who has not attained the age of twenty one years and unmarried daughter who has not attained the age of twenty four years including such son and daughter adopted legally;

(iii) father and mother in the case of unmarried person;

¹ (2-BB) - ² Omitted

Explanation - ² Omitted

¹(2-C) - ² Omitted

³ (2-C C) (i) & (ii) ² Omitted

Explanation - ² Omitted

(3) The State Government may make rules providing for the conditions and restrictions subject's to which such pension may be granted:

Provided that no such pension shall be paid to any person for the period during which such person was or is in receipt of any salary or any emoluments other than Travelling allowance either from any State or the Central Government or from any Company or statutory body owned or controlled by any State or the Central Government and if any such income was or is received the payment of pension shall be suspended for that period:

¹ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2007 (Tamil Nadu Act No.31 of 2007) (With effect from 1st April, 2007).

² *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2010 (Tamil Nadu Act No.1 of 2010) (With effect from 1st April, 2009)

³ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2008 (Tamil Nadu Act No.6 of 2008) (With effect from 1st October, 2007)

⁴ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1980 (Tamil Nadu Act No.10 of 2008) (With effect from 13th March, 2007)

¹Provided further that—

(a) no such pension shall be paid to any person for the period during which such person was or is in receipt of pension for having been a Member of ²any other State Legislature, or honorarium either from any State or the Central Government or from any company or statutory body owned or controlled by any State or the Central Government and if the amount of such pension, or honorarium is equal to, or in excess of, the pension to which he is entitled under sub-section(1);

(b) where the amount of such pension or honorarium is less than the pension to which he is entitled under sub-section (1), such person shall be entitled to receive only the difference as pension under that sub-section.

³*Explanation I.*—⁵Omitted.

Explanation II.—⁴Omitted.

Explanation III.—For purpose of this section, salary includes salary received under this Act and salary received as—

(i) a Member of the Parliament or any other State Legislature.

(ii) a Minister or Deputy Minister of the Government of India or any other State.

¹ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1982 (Tamil Nadu Act No.24 of 1982) (With effect from 9th March, 1982)

² *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1985 (Tamil Nadu Act No. 22 of 1995) (With effect from 7th July, 1985) *Vide* G.O.Ms.No.1031, Public (Estt. I & Legislature), Dated: 3rd November, 1995.

³ *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act,1980 (Tamil Nadu Act No.10 of 1980) (With effect from 13th March, 1980).

⁴ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act,1999 (Tamil Nadu Act No.41 of 1999) (With effect from 1st April, 1999).

⁵ *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 2010 (Tamil Nadu Act No.1 of 2010) (With effect from 1st April, 2009).

(iii) The Chairman or Deputy Chairman of the Council of State of the Legislative Council of any other State.

(iv) The Speaker or Deputy Speaker of the House of the People or of the Legislative Assembly of any other State.

¹12-C Free bus pass to former Members:

(1) Every person, who had been a Member of the Legislative Assembly or the Legislative Council or both, but had ceased to be such Member shall be provided with one free non-transferable bus pass ²which shall entitle him to travel either singly or with his or her spouse or with any other companion at any time within any part of the State of Tamil Nadu by any bus run and operated by any Transport Corporation owned by the State Government.

(2) The bus pass referred to in sub-section (1) shall be issued by such authority and in such manner as may be prescribed *vide* Act No. 57 of 1994.

³13. (1) Any person entitled to any salary or allowance under this Act, may at any time during the term of his respective office, relinquish the whole or any portion of such salary or allowance payable to him.

(2) Any relinquishment made by any person under sub-section (1) may be cancelled by him.

1. *Vide* Tamil Nadu Payment of Salaries (Third Amendment) Act, 1994 (Tamil Nadu Act No. 57 of 1994) (With effect from 1st April, 1994).

2. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1997 (Tamil Nadu Act No. 9 of 1997) (With effect from 28th August, 1996).

3. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act No. 24 of 1979) (With effect from 5th May, 1979).

Relinquish-
ment of
salaries and
Allowances
and
cancellation
thereof.

(3) Every relinquishment or cancellation made under sub-section (1) or sub-section (2) shall be made in writing and shall take effect on the date specified therein.

¹13-A ²Repealed.

14.(1) The State Government may make rules for carrying out the purposes of the Act.

(2) All rules made under this Act shall be published, in the *Tamil Nadu Government Gazettee* and unless they are expressed to come into force on a particular date shall come into force on the day on which they are so published.

(3) Every rule made under this Act shall, as soon as possible after it is made, be placed on the Table of ³the Legislative Assembly and if, before the expiry of the session in which it is so placed on the next session of the Legislative Assembly agrees in making any modification in any such rule or ³the Legislative Assembly agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

⁴(4) A rule may be made under sub-section (1) so as to have retrospective effect on and from a date not earlier than 1st November 1967.

1. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1994 (Tamil Nadu Act No. 31 of 1994)

2. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1997 (Tamil Nadu Act No. 23 of 1997) (With effect from 4th May, 1997).

3. *Vide* Tamil Nadu Adapatation of Laws Order, 1987 (With effect from 1st November 1986).

4. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act No. 23 of 1970) (With effect from 3rd October, 1970).

Power
of State
Govern-
ment to
make
rules.

¹(5) Notwithstanding anything contained in sub-section (4) the State Government may make rules in respect of payment of house rent under Sections 3,4,6 and 6-A, so as to have retrospective effect on and from the date not earlier than the 4th July 1986.

Saving

15. Nothing in this Act shall prevent a retired Government servant from drawing his pension in addition to any salary or allowance to which he may be entitled under this Act.

Regularisation of certain charges and payments.

16.(1) All charges incurred up to the commencement of this Act (whether before or after the commencement of the Constitution) in respect of the accommodation provided in any hospital maintained by the State Government for, or on the medical treatment of, any Minister or any member of his family shall be deemed to have been properly incurred.

(2) All payments made on or after the 26th day of January 1950 and up to the commencement of this Act by way of Travelling or daily allowance to the Speaker and the Chairman shall be deemed to have been properly made.

Repeal of Tamil Nadu Act IX of 1937, Special provisions.

17. The Tamil Nadu Payment of Salaries and Removal of Disqualifications Act, 1937 is hereby repealed.

²(1) Notwithstanding anything contained in the principal Act amended by the Tamil Nadu Payment of Salaries (Amendment) Act, 1971, the compensatory allowance to a Member of Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in Sections 3 to 6 and in

¹. *Vide* Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986 (Tamil Nadu Act No. 69 of 1986)

². *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act No. 45 of 1971) (With effect from 1st October, 1971).

sub-section (1) of Section 6-A of the principal Act on the date of the commencement of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 shall be paid on and from 1st October 1971.

¹(2) Notwithstanding anything contained in the principal Act as amended by the Tamil Nadu Payment of Salaries (Amendment) Act, 1975, the telephone allowance shall be paid on and from the 1st April 1975 to a Member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in Sections 3 to 6-A on the date of the commencement of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975.

¹. *Vide* Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act No.35 of 1975) (With effect from 1st April, 1975).

**THE TAMIL NADU ²LEGISLATIVE ASSEMBLY
TRAVELLING ALLOWANCE RULES, 1955.**

[G.O. Ms. No. 2258 Public (Elections), dated 18th July 1955.]

In exercise of the powers conferred by Sections 9, 12 and 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), and in supersession of the ²Tamil Nadu Legislature Travelling Allowance Rules, 1955 the Governor of Tamil Nadu hereby makes the following rules:—

RULES

1. (a) These rules may be called the Tamil Nadu ²Legislative Assembly Travelling Allowance Rules, 1955.

(b) These rules shall be deemed to have come into force on the 1st April 1955.

(c) In these rules unless there is anything repugnant in the subject or context—

(i) 'Act' means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(ii) 'Assembly' means the Tamil Nadu Legislative Assembly;

¹(ii-A) 'Authorised Officer' means the officer counter-signing the travelling Allowance bills of Members, authorised by the Secretary;

²(iii) Omitted.

²(iv) 'Committee' means a Committee appointed or elected by the Assembly or nominated by the Speaker under the rules of the Assembly and includes a Select Committee, but does not include any Committee appointed by the State Government;

(v) 'Constitution' means the Constitution of India;

²(vi) Omitted.

¹. Vide G.O. Ms.No. 1243, Public (Establishment-I), dated 24th June 1981.

². Vide G.O. Ms. No. 479, Public (Establishment-I), dated 22nd April 1992.

³(vii) 'Meeting' ¹means a meeting of the Assembly or of the Governor's address or a meeting of a Committee or two or more of the Committees combined but does not include 'tour' as defined in clause (xi) of sub-rule (c) of rule 1;

³(viii) 'Member' means the Member of the Assembly;

(ix) 'Secretary' means the Secretary to the Assembly;

¹(x) 'Speaker' means the Speaker of the Assembly chosen as such under Articles 178 of the Constitution; and

²(xi) 'Tour' means-

(a) a tour undertaken by a Committee in connection with its functions within the State; and

(b) a tour arranged by the State Government for groups of Members to various places within the State to study the developmental activities.

⁴(xii) 'Session' means the period of time between the first meeting of the Assembly upon the summons of the Governor under clause (1) of Article 174 of the Constitution of India and its prorogation or dissolution under clause (2) of the said Article.

³2.(a) The Speaker shall be eligible for travelling allowance for one journey from his usual place of residence to Chennai or to any other place fixed under Article 174 of the Constitution for a meeting of the Assembly and for one journey back there from to his usual place of residence in respect of each session of the Assembly.

³(b) The Speaker shall be eligible for Travelling Allowance-

(i) for journey ³performed for attending Conferences or Committees of Presiding Officers of Legislatures whether held inside or outside India.

¹. Vide G.O.Ms.No.66, Legislative Assembly, dated 4th October, 1969.

². Vide G.O.Ms.No.55, Legislative Assembly, dated 27th November, 1962.

³. Vide G.O.Ms.No.479, Public (Establishment-I and Legislature), dated 22nd April 1992.

⁴. Vide G.O.Ms.No.488, Public (Establishment-I and Legislature), dated 2nd April 1992.

(ii) for journeys in connection, with visiting other Legislatures either inside or outside India; and

¹(iii) for journeys performed anywhere in India for participating in any public function or official function or for receiving civic address.

(c) The Headquarters of the Speaker shall during a session, be deemed to be at the place fixed for a meeting of the Assembly under Article 174 of the Constitution and at all other times deemed to be at his usual place of residence.

(d) The Speaker shall not be eligible for daily allowance for the days of the meeting of the Assembly.

(e) The Speaker shall be entitled to take with him during his journeys under this rule, his Personal Assistant and one ²Office Assistant and they shall be entitled to travelling allowance for such journeys in accordance with the Travelling Allowance Rules applicable to Government servants drawing similar pay.

3. For journeys of the nature described in rule 2, performed by the Speaker, travelling and daily allowances shall be admissible at the rates upon the conditions applicable to Ministers and specified in the Tamil Nadu Ministers Travelling Allowance Rules, 1951 issued with G.O.Ms.No.42 Finance, dated 23rd January 1952, as amended from time to time, and all references in those rules to a Minister shall for purposes of this rule, be construed as references to the Speaker.

³4. The Speaker may present bills for travelling allowance without the counter-signature of a controlling officer. The Speaker shall furnish a certificate to the effect that the journey was for a public or official function as the case may be, but need not specify in the travelling allowance bill, the nature of details of the function in connection with which the journey was performed.

5. The Speaker may once in respect of each Session of the Assembly, draw the actual cost of transporting, at owner's risk,

1. *Vide* G.O.Ms.No.66, Legislative Assembly, dated 4th October, 1969.

2. *Vide* G.O.Ms.No.479, Public (Establishment-I and Legislature), dated 22nd April 1992.

3. *Vide* G.O.Ms.No.6, Legislative Assembly, dated 2nd February 1964.

a motor car from his usual place of residence to Chennai or other place of meeting fixed under Article 174 of the Constitution and back.

¹6. (a) The Deputy Speaker shall be eligible for travelling allowance—

(i) for one journey from his usual place of residence to Chennai or to any other place fixed under Article 174 of the Constitution for a meeting of the Assembly, and for one journey back therefrom to his usual place of residence in respect of each continuous meeting of the ²Assembly.

(ii) for journeys for attending conferences or committees of Presiding Officers of Legislatures whether held inside or outside India;

(iii) for one journey from his usual place of residence to the place of meeting of a Committee of which he is a member and back there from; and

⁴(iv) for journeys performed anywhere within the State of Tamil Nadu for participating in any public or official function arranged by the State Government or by any Local Authority¹.

³(b) for journeys of the nature described in clauses (i), (ii), (iii) and (iv) of sub-rule(a) performed by the Deputy Speaker, travelling and daily allowances shall be admissible at the rates and upon conditions applicable to Ministers and specified in the Tamil Nadu Ministers Travelling Allowance Rules, 1951 issued with G.O.Ms.No.42, Finance, dated 23rd January 1952, as amended from time to time and all references in those rules to a Minister shall for purpose of this rule be construed as references to the Deputy Speaker.

(c) The Headquarters of the Deputy Speaker shall, during a session be deemed to be at the place fixed for meeting of the Assembly under Article 174 of the Constitution and at all other times be deemed to be at his usual place of residence.

1. *Vide* G.O.Ms.No.35, Legislature, dated 1st June 1959.

2. *Vide* G.O.Ms.No.479, Public (Establishment-I and Legislature), dated 22nd April 1992.

3. *Vide* G.O. Ms.No.2228, Public (Estt. I), dated 28th November, 1978.

4. *Vide* G.O. Ms.No.1314, Public (Elections), dated 15th December 1978.

(d) The Deputy Speaker shall not be eligible for daily allowance for the days of the meeting of the Assembly.

(e) The Deputy Speaker may present bills for travelling allowance without the counter-signature of a controlling officer. The Deputy Speaker shall specify in the travelling allowance bill the nature of the business in connection with which the journey was performed.

¹*Explanation.*—For the purpose of this rule, a meeting shall be deemed to be continuous, if the number of days of adjournment between the last days of a meeting and the first day of another meeting does not exceed ten.

²(f) The Deputy Speaker shall be entitled to take with him during his journey under this rule, his Personal Assistant and one ⁶Office Assistant and they shall be entitled to travelling allowance for such journeys in accordance with the Travelling Allowance Rules applicable to Government servants drawing similar pay.

³The sub-rule (f) shall be deemed to have come into force on 17th day of January 1970.

⁴(g) Omitted.

⁵6-A. The Parliamentary Secretary to the Chief Minister shall be eligible for travelling allowance and daily allowance at the rates applicable to the Deputy Speaker in rule 6.

1. *Vide* G.O.Ms.No.6, Legislative Assembly, dated 2nd February, 1964.

2. *Vide* G.O.Ms.No.21, Legislative Assembly, dated 13th March, 1970.

3. *Vide* G.O.Ms.No.63, Legislative Assembly, dated 26th September, 1969.

4. *Vide* G.O.Ms.No.2228, Public (Establishment-I), dated 28th April 1978.

5. *Vide* G.O.Ms.No.1325, Public (Legislature Wing), dated 9th August, 1989 (With effect from 11th February, 1989)

6. *Vide* G.O.Ms.No.488, Public (Establishment-I and Legislature), dated 22nd April 1992.

7. Rules 8 to 19 shall apply to all members except the Ministers, the Speaker, the Deputy Speaker and Parliamentary Secretaries.

8. (a) A member who attends a meeting ⁶or goes over to Chennai for the purpose of making or subscribing an oath or affirmation under Article 188 of the Constitution of India, when the Assembly is not in session, as the case may be, may draw-

(i) for one journey from his usual place of residence to the place of meeting and one journey back there from to his usual place of residence-

(1) for the portion of each journey performed by railway, one single railway fare of the highest class of accommodation available in the train other than air-conditioned I class accommodation, plus fractional fare at ¹10 P. per kilometer;

²proviso - ³Omitted.

(2) mileage at ¹'25P' per kilometer for the portion performed by road if the places are connected by any public transport; or mileage at ¹'50 P' per kilometer for the portion performed by road, if the places are not connected by any public conveyance; and

(ii) daily allowance at ⁴Rs.500/- per day.

⁵(b) Deleted.

(c) A member, who attends a meeting may draw daily allowance admissible to him under clause (ii) of sub-rule (a)—

1. *Vide* G.O.Ms.No.488, Public (Establishment-I and Legislature), dated 22nd April, 1992.

2. *Vide* G.O.Ms.No.510, Public (Establishment-I and Legislature), dated 5th May, 1997 (With effect from 5th May, 1997)

3. *Vide* G.O.Ms.No.1523, Public (Establishment-I and Legislature), dated 9th November 2000.

4. *Vide* G.O.Ms.No.1307, Public (Establishment-I and Legislature), dated 23rd July 2007 (With effect from 1st April 2007).

5. *Vide* G.O.Ms.No.1647, Public(Legislature Wing), dated 12th October, 1987 (With effect from 1st April 1987)

6. *Vide* G.O.Ms.No.1243, Public (Establishment-I), dated 24th June 1981.

(i) for each day of attendance at the meeting;

¹(ii) for two days before and the day after a continuous meeting of the Assembly and for one day before ²and one day after the meeting of any committee, as the case may be provided that the member is present at the place of meeting on those days; and

(iii) for days of adjournment in the course of a continuous meeting, provided that the member is present at the place of the meeting on those days and provided further that the member attends the sitting on the day before adjournment as well as on the day of the re-assembly.

*Explanation:—*A meeting shall be deemed to be continuous, if the number of days between the last day of a meeting and the first day of another meeting whether held in the same place or not is not more than ³four.

(d) (i) During an adjournment in the course of a continuous meeting, if a member leaves the place of meeting, he may draw either the daily allowance admissible to him under clause (ii) of sub-rule (a) for a period of adjournment or a single railway fare of the highest class of accommodation available in the train, other than air-conditioned ⁴I class accommodation ⁴or the portion performed by railway of the journey to and from his usual place of residence, whichever is less provided he attends the sitting on the day before the adjournment as well as on the day of the re-assembly.

(ii) During the adjournment of a meeting for a period exceeding five days if a member does not return to his usual place of residence and attends the sitting on the date on which it re-assembles after the adjournment, he may draw either the daily allowance admissible to him under clause (ii) of sub-rule (a) for the period of adjournment or the Travelling Allowance which would

1. *Vide* G.O.Ms.No.23, Legislative Assembly dated 11th April 1968

2. *Vide* G.O.Ms.No.1535, Public(Establishment-I), Dated 7th September,1982 (With effect from 29th September, 1982).

3. *Vide* G.O.Ms.No.53, Legislative Assembly dated 10th October, 1962.

4. *Vide* G.O.Ms.No.1523, Public (Establishment-I and Legislature), dated 9th November, 2000 (With effect from 9th November, 2000).

have been admissible to him if he had returned to his usual place of residence under clause (i) of sub-rule (a) whichever is less.

(iii) If during an adjournment, a member proceeds from one place of meeting to another place of meeting he may draw travelling allowance for the journey between the two places and daily allowance for the days of halt during the period of adjournment at either or both the places of meeting at the rates admissible to him under the rules, provided he attends the meeting on the day before adjournment as well as on the day of the re-assembly.

Explanation:—(1) The expression 'adjournment' means interval between one meeting and another and may consist of holidays or non-holidays or of both.

(2) Daily allowance is admissible for the day of arrival in Chennai, if a member arrives in the forenoon and for day of departure from Chennai, if a member departs in the afternoon.

¹(e) Deleted.

²(f) Where a member during a continuous sitting has attended the meeting for not less than seven days and returns to his usual place of residence, he may draw a single railway fare of the highest class of accommodation available in the train other than air-conditioned ³ I Class accommodation plus fractional fare and mileage to and fro as provided in the rules.

⁴ (ff) Every member, who travels with his/her spouse shall once during every session of the Assembly be entitled to one ³ railway fare of the highest class of accommodation available in the train other than air-conditioned I class railway fare for his/her spouse from the usual place of residence to the place where the session of the Legislative Assembly is held and for the return journey from such place.

1. *Vide* G.O.Ms.No.1243, Public (Establishment-I), dated 22nd June, 1981.

2. *Vide* G.O.Ms.No.52, Legislative Assembly dated 2nd November 1968.

3. *Vide* G.O.Ms.No.1523, Public (Establishment-I and Legislature), dated 9th November 2000.

4. *Vide* G.O.Ms.No.543, Public (Establishment-I and Legislature), dated 30th May 2005 (With effect from 15th September, 2000).

5. *Vide* G.O.Ms.No.488, Public (Establishment-I and Legislature), dated 22nd April, 1992.

(g) A Member who participates in a tour may draw-

(i) for one journey from his usual place of residence to the place where the tour commences and from there to the places visited by the committee and for one journey back there from to his usual place of residence travelling allowance at the rates admissible to him under clause (i) of sub-rule (a): and

(ii) daily allowance for the period of the tour at the rates admissible to him under clause (ii) of sub-rule (a) inclusive of the day on which the tour commences or ends.

Explanation:—The dates of commencement and conclusion of a tour shall be determined by the Chairman of the Committee.

(h) If free transport is provided for a member of Committee for any portion of the tour, no allowances other than daily allowance shall be admissible to him for that portion of the tour. But, if a member of a committee does not avail himself of the free transport for any portion of the tour, he may draw travelling allowance for that portion of the journey at the rates admissible to him under these rules.

¹(i) If free boarding and lodging are provided for a member of a committee on tour, he shall draw only one-fourth of the daily allowance admissible to him under these rules. If only boarding or lodging is allowed free to a member, he shall draw daily allowance at one-half of the rates admissible to him under these rules.

(j) Whenever the member attend meetings at Ootacamund or Kodaikanal or whenever tours are undertaken by committees to such places the rates of daily allowance and mileage shall be increased by 50 per cent.

9. (a) A member's "usual place of residence" shall be such place as may be specified and certified by him and registered in the office of the Assembly as such.

¹. Vide G.O.Ms.No.53, Legislative Assembly, dated 19th August, 1959.

(b) If such place is within the State, travelling allowance may be drawn from and to that place.

(c) If such place is outside the State, travelling allowance admissible to a member shall be limited to the amount that may be drawn for a journey from and to-

(i) If he is an elected member, any one of the district head-quarters of the constituency which he represents; or

(ii) If he is a member nominated to the Assembly the district headquarters within the State which is nearest to his usual place of residence.

(d) No change of the usual place of residence will be recognised unless and until the member reports the change and certifies that such change has lasted for a continuous period of three months.

10. (a) Mileage allowance for a journey between two stations shall be calculated with reference to the shortest ordinary route or to the route which is declared by the State Government to be the shortest route for the purpose of the travelling allowance rules. When two or more routes are equally short, the allowance shall be calculated by the cheapest.

(b) If a member travels by a route which is not the shortest but is cheapest than the shortest his mileage allowance shall be calculated by the route actually used.

¹(c) The members who are entitled, to travel by the highest class of accommodation available in the train, other than air-conditioned ²I class accommodation, travelling from stations beyond Tiruchirappalli in the Tiruchirappalli- Danushkodi Section to Chennai and back, may claim the actual fare paid by them and the incidental expenses calculated on the main line route.

11. The military route book shall be taken as the authority for distances in the case of all journeys, and the central points used

¹. Vide G.O. Ms.No.48, Public (Estt-I and Legislature), dated 13th September, 1962.

². Vide G.O.M.s. No.1523, Public (Establishment-I and Legislature), dated 9th November, 2000 (With effect from 9th November, 2000)

in the military route book shall be taken as the fixed points at which journeys commence or end. When no such central point is given the distance shall be calculated with reference to the principal post office.

Explanation:—When a journey by road is combined with a journey by rail or steamer, unless such journey road be a journey to or from the member's usual place or residence, mileage allowance shall be calculated on the distance actually travelling without regard to the central point.

12. When a journey is performed by motor car or by air between places connected by a railway the charge shall ordinarily be limited to what would have been admissible had the member travelled by rail.

13. In calculating mileage allowance, fractions of a ¹KM shall be omitted from the total of a bill for any one journey but not from the various items which make up the bill.

²14. A member who is residing at the place of the meeting or at the place of making or subscribing an oath or affirmation under Article 188 of the Constitution of India, when the Assembly is not in session, may draw Daily Allowance for each day of attendance at a meeting or for the day on which the oath or affirmation is made or subscribed as the case may be at the rate of ³Rs.500/- per day.

⁴15. Travelling allowance bills in respect of himself/ herself or his/her spouse shall be drawn up in Form 'A' or Form 'C' as the case may be annexed to these rules, stamped, if necessary and signed by the Member concerned and delivered at the office of the Secretary for counter-signature. The travelling allowance bills

1. *Vide* G.O.Ms.No.2339, Public (Elections), dated 30th August 1973.

2. *Vide* G.O.Ms.No.1647, Public (Legislature Wing), dated 12th October 1987 (with effect from. 1st April 1987)

3. *Vide* G.O.Ms.No.1307, Public (Establishment-I and Legislature), dated 23rd July 2007 (With effect from 1st April 2007).

4. *Vide* G.O.Ms.No.488, Public (Establishment-I and Legislature), dated 22nd April 1992.

so presented shall be counter-signed by the Secretary or by the Authorised Officer.

16. All claims for travelling allowance preferred after the expiry of one year from their becoming due shall be regarded as time-barred and the Secretary shall reject all such claims.

³17. Deleted.

18. ¹(a) When a Member who leaves his usual place of residence to attend a meeting is unable from any causes beyond his control:-

(i) either to complete the journey to the place specified in rule 8; or

(ii) after arriving at the place of meeting, actually to attend the meeting, he may be allowed travelling allowance from his usual place of residence to the place of meeting or to the place at which his journey was interrupted, as the case may be, and back, but shall not be entitled to any daily allowance.

(b) If and when a member proceeds from his usual place of residence to attend a meeting and if such meeting stands postponed or cancelled prior to its holding there of for any reason, though communications to that effect is sent to the Member concerned, he may be allowed travelling allowance from his usual place of residence to the place of meeting and back there from to his usual place of residence, but he shall not be entitled to any daily allowance.

²19. (a) A Member shall before claiming travelling allowance in respect of himself/herself or his/her spouse for the journey from his/her usual place of residence to the place of meeting or for the return journey from the place of meeting to his/her usual place of residence, fill in and sign Form 'B' or 'D' as the case may be, and deliver the same to the office of the Secretary.

Any member may have his travelling allowance bills prepared at the office of the Secretary, if he so desires.

1. *Vide* G.O.Ms.No.765, Public (Establishment-I and Legislature) dated 9th July, 1993.

2. *Vide* G.O.Ms.No.488, Public (Establishment-I and Legislature) Dated: 22nd April, 1992.

3. *Vide* G.O.Ms.No.32, Legislature, dated 16th May, 1959.

(b) (i) The travelling allowance bills of Members for their journey from their usual place of residence to the place of meeting will be paid by cheque at the office of the Secretary on bills countersigned by the Secretary ¹or by the Authorised Officer.

(ii) Bills similarly countersigned for the daily allowance permissible under these rules for actual days of attendance or halts during a meeting and for travelling allowance for the return journey to their usual place of residence may also be paid by cheque at the office of the Secretary even before the conclusion of the meeting.

(c) If a Member, who has been paid travelling allowance in advance for his journey, does not perform the proposed return journey, he shall report the fact to the office of the Secretary for communication to the ² 'Accountant-General', Tamil Nadu. The Accountant-General, Tamil Nadu, will intimate to the office of the Secretary, the amount recoverable from each Member. The Secretary will then take steps to recover the amount paid in excess either in cash or by recovery from the Member's next travelling allowance bill.

³19-A. Every Member shall be issued with an identity card containing his photograph attested by the Secretary, and it shall be treated as a pass referred to in, section 12(4-A) (a) of the Act.

⁴19-B. These rules shall apply Mutatis Mutandis to claims arising up to the 31st October 1986 in respect of members of the former Tamil Nadu Legislative Council.

⁵19-C. In the event of the death of the member the travelling allowances and daily allowances due till the date of his death, shall be paid to his legal heir, after recovering the dues, if any, to the Legislative Assembly Secretariat or to the Government.

20. The State Government may, by order, relax the provisions of these rules in any particular case to such extent or subject to such conditions or modification as may be specified in such order and also fix the rates of travelling and daily allowances applicable to the case.

1. Vide G.O.Ms.No.1243, Public (Establishment-I), dated 24th June, 1981.
2. Vide G.O.Ms.No.3808-A, Public (Elections-III) , dated 12th December, 1955.
3. Vide G.O.Ms.No.1206, Public (Estt.-I), dated 20th June, 1986. (With effect from 25th Feburary, 1985)
4. Vide G.O.Ms.No.479, Public (Estt.-I and Legislature), dated 22nd April 1992.
5. Vide G.O.Ms.No.691, Public (Estt.-I and Legislature), dated 11th July, 2013.

**ANNEXURE
FORM A**

(See rule 15)

**TRAVELLING ALLOWANCE BILL FORM FOR THE USE OF
THE MEMBER OF THE ²ASSEMBLY.**

District	Name Designation	This space is reserved for use in Treasury Office and Accountant- General's Office				
Usual place of residence	Head of service	Month of Voucher No.of			List of payment	
Date (forenoon or afternoon)	place of depar- ture	place of arri- val	¹ K.M.for mileage is claimed	Date of attendance at the meeting or halt at the place of meeting for which daily allowance is claimed.	pur- pose	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7) (8)

1. Vide G.O.Ms.No.2339, Public (Elections), dated 30th August 1973.
2. Vide G.O.Ms.No.479, Public (Estt-I and Legislature), dated 22nd April 1992

Instructions for preparing travelling allowance bills-

- (1) Journeys of different kinds and journeys and halts should not be entered on the same line.
- (2) Number of ³Kms. travelled should be entered in all cases of journeys by road.
- (3) Fractions of K.M. on the total of a bill for anyone journey should not be charged for.
- (4) The departure or arrival should be indicated by adding along with the date, the letters a.n. or f.n., as the case may be.

	Rs. P.	Details for item ⁴ .
1. Railway fare for single/double A/c 2 Tier ⁴ class at Rs. Fractional fare for		
2. ¹ 0.25 Paise /0.50 per K.M. for...		
3. Daily allowance for....days ² Rs.500/- per day		
4. Deductions Net claim		
Rupees.....		I certify that for the days for which daily allowance is claimed in this bill, I have attended the meeting.
Please Pay to.....		<div style="border: 1px solid black; width: 40px; height: 30px; margin: 0 auto; display: flex; align-items: center; justify-content: center;">Stamp</div>
Signature of Member.....		
Contents received.....		
Banker or Agent.....		
		Member, Tamil Nadu Legislative Assembly. countersigned for Rs.....(in figures) (in words) Rupees.....
		⁵ Authorised Officer, Legislative Assembly ⁶ Secretariat.

1. *Vide* G.O.Ms.No.488, Public (Estt-I and Legislature), dated 22nd April 1992.
2. *Vide* G.O.Ms.No.1307, Public (Establishment-I and Legislature), dated 23rd July 2007 (With effect from 1st April, 2007).
3. *Vide* G.O.Ms.No.2339, Public (Elections), dated 30th August 1973.
4. *Vide* G.O.Ms.No.1523, Public (Estt-I and Legislature), dated 9th November, 2000 (with effect from 9th November, 2000).
5. *Vide* G.O.Ms.No.1243, Public (Establishment-I), dated 24th June, 1981.
6. *Vide* G.O.Ms.No.1206, Public (Establishment-I), dated 20th June, 1986 (with effect from 16th February, 1984).

For use in the Treasury

Pay Rs.....

Treasury Officer.

For use of the Accountant-General's Office

Total amount of bill..... Details of objection

Admitted.....

Disallowed

Objected to

¹FORM B

[See rule (19) (a)]
(Form to be filled in by Members for preparing
Travelling Allowance Bill)

1. Name in BLOCK LETTERS :
2. Usual place of residence :
3. Nearest railway station from the :
usual place of residence.
4. Date and hour of departure from :
the usual place of residence.
5. Date of arrival in Chennai (forenoon :
or afternoon should be specified).
6. ²Distance by road from the :
usual place of residence to the
nearest railway station. Kms.
7. Date on which the member :
attended the meetings.
8. Whether, during days of :
adjournment in a continuous sitting
and during holidays, the member
resided in Chennai.
9. Date of departure from Chennai :
or intended date of departure from
Chennai (forenoon or afternoon
should be specified.)
10. Whether payment is required at :
Chennai or at mofussil treasury.

Member,
Tamil Nadu Legislative Assembly.

¹. Vide G.O.Ms.No.35, Legislature, dated 1st June 1959.
². Vide G.O.Ms.No.2339, Public (Elections) dated 30th August, 1973.

¹FORM-C

(See Rule 15)

**TRAVELLING ALLOWANCE BILL FORM FOR THE USE OF THE
MEMBERS OF THE TAMIL NADU LEGISLATIVE ASSEMBLY
FOR CLAIMING T.A. OF HIS/HER SPOUSE**

Name of the Member.....	This space is reserved for use in Treasury Office and. A.G		
District	Name of the Spouse.....	Month of	
Usual place of Residence	Head of Service	Vr.No.	Account No. List of Payment
Date	Place of departure	Place of arrival	purpose
Dep	Arr.	Remarks	Remarks
Instructions for preparing travelling allowance bills-			
(1) Number of kilometres travelled be entered.			
(2) The departure or arrival should be indicated by adding along with date, the letters a.n. or f.n.			
			Rs. P. Remarks
Railway fare for single/double A/c 2Tier ² at Rs.			
Deductions			
Net claim			

¹. Vide G.O.Ms. No.488, Pub. (Estt.-I and Legislature), dated 22nd April, 1992.
². Vide G.O.Ms.No.1523, Public (Estt-I and Legislature), dated 9th November, 2000
(with effect from 9th November, 2000)

Rupees..... I certify that my wife/husband accompanied
 me to the place where the session of the
 Assembly is held during
 session of the
 Assembly and this Travelling
 Allowance claim is towards her/his journey
 to Chennai and back to the place of
 residence.

Please pay to

Stamp

Signature of
 Member.
 contents received
 banker or Agent.

Member, Tamil Nadu Legislative Assembly.
 Countersigned for Rs.(in figures)
 (in words) Rupees.....

*Authorised Officer,
 Legislative Assembly Secretariat.*

For use in the Treasury

Pay Rupees.....Treasury Officer

For use of the Accountant-General's Office

Details of Objection

Total Amount of Rs.

Admitted

Disallowed

Objected

RECEIPT

Received the sum of rupees only by Cheque,
 from the Secretary, Legislative Assembly Secretariat, Chennai in
 settlement of T.A. claim of my spouse preferred in my bill of date.

Rs.....

*Signature of member of the
 Tamil Nadu Legislative Assembly.*

¹FORM-D

[See Rule 19 (a)]

(Form to be filled in by Member for preparing Travelling
 Allowance bill of his or her spouse)

1. Name in BLOCK LETTERS :
2. Name of the Spouse in
BLOCK LETTERS :
3. Nearest railway station from
the usual place of residence :
4. Date and hour of departure
of spouse from the usual place
of residence.
5. Date of arrival of spouse in
Chennai
(Fore-noon or after-noon
should be specified) :
6. Date of departure of spouse
from Chennai or intended date
of departure from Chennai :
7. Whether payment is required
at Chennai or Mofussil treasury :

*MEMBER,
 Tamil Nadu Legislative Assembly.*

¹: Vide G.O.Ms. No.488, Public (Estt.-I and Legislature), dated 22nd April, 1992.

**THE TAMIL NADU ² LEGISLATIVE ASSEMBLY TRAVELLING
ALLOWANCE (ELECTION TO THE COUNCIL OF STATES)
RULES, 1952.**

*[Vide G.O.Ms.No.886, Public (Elections),
dated 2nd March 1952)].*

In exercise of the powers conferred by section 12 (1) (b) of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu is hereby pleased to make the following rules:—

RULES

1. (1) These rules may be called the Tamil Nadu ²Legislative Assembly Travelling Allowance (Election to the Council of States) Rules, 1952.

(2) These rules shall come into force at once.

2. These rules shall apply only to journeys undertaken by Members of the Legislative Assembly of the State for the purpose of voting at the election to fill a seat in the Council of States.

¹3. A Member of the Legislative Assembly of the State who has to leave his usual place of residence to participate in the poll of ² the election as aforesaid may draw travelling allowance from his usual place of residence to the place of poll and back therefrom and daily allowance for the day of poll at the rates prescribed in rule 8 (a) of the Tamil Nadu ²Legislative Assembly Travelling Allowance Rules, 1955:

Provided that no allowances under these rules shall be drawn if the member is entitled to draw any other allowance from the Government in respect of the same journeys and halt on any account whatsoever.

¹. *Vide* G.O.Ms.No.138, Legislative Assembly, dated 31st October 1978.

². *Vide* G.O.Ms.No.480, Public (Establishment-I and Legislature), dated 22nd April 1992.

**THE TAMIL NADU ² LEGISLATIVE ASSEMBLY TRAVELLING
ALLOWANCE (PRESIDENTIAL ELECTION) RULES, 1967**

(G.O.Ms.No.17, Legislative Assembly, dated 25th April 1967.)

In exercise of the powers conferred by sections 12 and 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:—

RULES

1. (1) These rules may be called the Tamil Nadu ²Legislative Assembly Travelling Allowance (Presidential Election) Rules, 1967.

(2) These rules shall come into force at once.

2. These rules shall apply only to journeys undertaken by the Members of the Legislative Assembly of the State for the purpose of voting at the Presidential Election.

¹3. A Member of the Legislative Assembly of the State who has to leave his usual place of residence to participate in the poll of the aforesaid election may draw travelling allowance from his usual place of residence to the place of poll and back there from and daily allowance for the day of poll at the rates prescribed in rule 8 (a) of the Tamil Nadu ²Legislative Assembly Travelling Allowance Rules, 1955:

Provided that no allowance under these rules shall be drawn if the member is entitled to draw any other allowance from the Government in respect of the same journeys and halt on any account whatsoever.

¹. *Vide* G.O.Ms.No.138, Legislative Assembly, dated 31st October 1978.

². *Vide* G.O.Ms.No.481, Public (Establishment-I and Legislature), dated 22nd April 1992.

THE TAMIL NADU ³LEGISLATIVE ASSEMBLY (MEDICAL ATTENDANCE AND TREATMENT) RULES, 1964.

[G.O.Ms.No.38, Education and Public Health (Health), dated 8th January 1964].

In exercise of the powers conferred by ¹sub-section (1) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), read with ² section 10 and sub-section (4) of section 12 of the said Act and in supersession of all the rules on the subject, the Governor of Tamil Nadu hereby makes the following rules:—

RULES

1. (i) These rules may be called the Tamil Nadu ³Legislative Assembly (Medical Attendance and Treatment) Rules, 1964.

(ii) These rules shall be deemed to have come into force on the 6th of December 1962.

2.³A Minister, the Speaker, the Deputy Speaker or the Parliamentary Secretary shall for himself and the members of his family be entitled, free of charge to accommodation in hospitals maintained by the State Government and also to medical treatment and attendance, on the same terms and conditions as are applicable to the highest category of servants employed under the Government of Tamil Nadu.

3.They shall also be entitled to the supply of diet, free of charge.

4. The members of the ³Legislative Assembly shall ⁴for themselves and the members of their family for the entire period of their membership, be entitled to—

¹ Vide G.O.Ms.No.809, Public (Elections-IV), dated 25th April 1968.

² Vide G.O.Ms.No.1441, Public (Legislature Wing), dated 8th September, 1987 (with effect from 13th March 1980).

³ Vide G.O.Ms.No.482, Public (Establishment-I and Legislature), dated 22nd April 1992.

⁴ Vide G.O.Ms.No.1925, Public (Establishment-I), dated 22nd August 1980.

⁴(i) accommodation in “A” class wards or “B” class wards whichever is available at the time of admission in the hospitals maintained by the State Government free of charge;

(ii) free medical treatment;

(iii) diet during their inpatient treatment free of charge and

(iv) concessions in regard to reimbursement of cost of drugs purchased in the open market ⁵as are admissible to Government servants of State Services:

¹Provided that orders issued in the Government Memorandum No.33699/T1/77-14, Health and Family Welfare Department, dated 29th May of 1978 will not apply to Members of the ³ Legislative Assembly.

⁶ Explanation 1.- For the purpose of this rule, the expression ‘family’ means-

(a) in the case of male Member of the ³ Legislative Assembly-

(i) parents;

(ii) wife;

(iii) legitimate children (including an adopted son and daughter); and

(iv) step children residing with and wholly dependent on him. The word ‘wife’ includes more than one wife; and

(b) in the case of female Member of the ³ Legislative Assembly—

¹ Vide G.O.Ms.No.500, Public (Establishment-I), dated 25th February 1980.

² Vide G.O.Ms.No.1925, Public (Establishment-I), dated 22nd August 1980.

³ Vide G.O.Ms.No.482, Public (Establishment-I and Legislature), dated 22nd April 1992.

⁴ Vide G.O.Ms.No.1456, Public (Legislature Wing), dated 1st September, 1989.

⁵ Vide G.O.Ms.No.1307, Public (Establishment-I), dated 8th August 1984.

⁶ Vide G.O.Ms.No.35, Public (Establishment-I & Legislature), dated 8th January, 2003.

(i) parents

(ii) husband; and

(iii) children (including an adopted son and daughter) residing with and wholly dependent on her.

⁵ Explanation 2.- For the purpose of this rule, the word 'children' means children who have not completed twenty five years unmarried and not employed in Government, private self employment.

5. (1) For the purpose of availing the medical concession referred to in these rules, every Member of the ¹Legislative Assembly shall be provided with an 'Identity Card' in the Form ²specified in Appendix-1 to these rules.

¹(2) In the event of any Member of the Legislative Assembly ceases to be such member, the identity card shall be returned forthwith to the Legislative Assembly Secretariat.

²5-A. Every Member of the Legislative Assembly, including any such member who holds any of the offices referred to in sections 3,4,6 and 6-A of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) who undergoes any of the major surgeries specified in Appendix-II to these rules, in any hospital maintained by the Central Government, any State Government or any Union Territory Administration, or in any private hospital situated in the territory of India, shall be entitled to financial assistance, subject to the following conditions, namely:—

(i) When a member requires that a major surgery need be performed in a private hospital in the normal course, he shall apply for prior permission of the Director of Medical Education/Director of Medical and Rural Health services ⁴in the form specified in Appendix-III to these rules and the Director shall specifically

1. *Vide* G.O.Ms.No.482, Public (Establishment-I and Legislature), dated 22nd April 1992.

2. *Vide* G.O.Ms.No.191, Public (Establishment-I and Legislature), dated 8th March 1994.

3. *Vide* G.O.Ms.No.1187, Public (Establishment-I and Legislature), dated 19th December 1995.

4. *Vide* G.O.Ms.No.1287, Public (Establishment-I and Legislature), dated 19th November 2001.

5. *Vide* G.O.Ms.No.35, Public Establishment-I and Legislature), dated 8th January, 2003.

certify that necessary facilities for the surgery to be performed in the particular case are not available in the Government Medical Institutions. In such a case the actual expenditure incurred for the surgery shall be reimbursed in full. ²The member shall claim such expenditure in the form specified in Appendix IV to these rules.

(ii) When a Member in case of emergency, has undergone a major surgery in a private hospital, the claims for such treatment, after the treatment, shall be forwarded to the Government in the form specified Appendix IV to these rules through the Director of Medical Education, in case when the treatment was had in a private hospital in a city or town or through the Director of Medical and Rural Health Services, when the treatment was had in any other private hospital. In such a case, the expenditure shall be restricted to the amount that would have been incurred, had the member undergone the said surgery in a Government hospital, provided that the Director of Medical Education or Director of Medical and Rural Health Services, as the case may be, certifies that the member needed the emergent surgery.

(iii) The diet charges incurred by the member during the period of admission in the hospital shall be met by the Government in full.

(iv) Expenditure incurred towards preliminary medical investigation prior to operation shall be met by the Government in full.

(v) No compensation amount shall be paid from the State funds for the donor in case of transplantation of kidney or any other vital parts of the body.

²(vi) "The claims for treatment for major surgery shall be submitted within sixty days from the date of discharge from the private Hospital".

¹6. The State Government may, by order, relax the provisions of these rules in any particular case to such extent or subject to such conditions or modifications, as may be specified in such order.

1. *Vide* G.O.Ms.No.102, Public (Election), dated 19th November, 1971.

2. *Vide* G.O.Ms.No.1287, Public (Estt.-I Legislature), dated 19th November, 2001.

¹APPENDIX -I²**Identity Card for availing medical concession under the Tamil Nadu ¹Legislative Assembly (Medical Attendance and Treatment) Rules, 1964.**

(Valid from)

PROFORMA

(Page 1)



1. Name of Member of the ¹Legislative Assembly (Constituency and District to be specified) :
2. Mofussil Address :
3. Address in Chennai City :
4. Date on which the Member was declared elected/nominated to the ¹Legislative Assembly :
5. Married or single:
6. Specimen signature
 - (1).....
 - (2).....
 - (3).....

(Page 2)

Particulars of family members:

Name Age Identification marks

1. Wife/Husband:
2. Dependent Sons:
 - (i)
 - (ii)
 - (iii)
 - (iv)
3. Dependent Daughters:
 - (i)
 - (ii)
 - (iii)
 - (iv)
4. Dependent Parents:
 - (i) Father
 - (ii) Mother

¹. Vide G.O.Ms.No.482, Public (Estt.-I Legislature), dated 22nd April, 1992.

². Vide G.O.Ms.No.191, Public (Estt.-I Legislature), dated 8th March, 1994.

(page 3)

CERTIFICATE

Certified that the particulars furnished in pages 1 and 2 are true and that my family consisting ofmembers as per details given on page 2 are residing with and are wholly dependent on me.

Date:

Signature of the Member.

Certified that Thiru/Thirumathi/Selvi.....a member of the Tamil Nadu Legislative Assembly representing..... Constituency (.....district) and the members of his/her family referred to above are entitled to ¹accommodation in 'A' class wards or 'B' class wards whichever is available at the time of admissions in the hospitals maintained by the State Government free of charge, free medical treatment, diet during in-patient treatment free of charge and concession in regard to reimbursement of cost of drugs purchased in the open market ²as are admissible to Government Servants of State Services.

(Attested)

Date Stamp and seal of the issuing authority.

*Signature of the Issuing authority.*Designation:
Office:

Instruction: 1. For incorporation of any addition or modification in the particulars whenever necessary it may be got attested.

³ 2. The identity card shall be returned to the Legislative Assembly Secretariat from which it was issued immediately on ceasing to be a member.

¹. Vide G.O.Ms.No.1456, Public (Establishment wing), dated 1st September, 1989.

². Vide G.O.Ms.No.1307, Public (Establishment-I), dated 8th August, 1989.

³. Vide G.O.Ms.No.482, Public (Establishment-I and Legislature), dated 22nd April 1992.

¹APPENDIX-II
(See rule 5 - A)**LIST OF MAJOR SURGERIES**

Name of the Speciality/ Department (1)	Major Surgeries (2)
1. Cardio Thoracic	Coronary Bypass Surgery, Open Heart Surgery for valve replacement. Closed heart surgery for correcting defects. Lungs surgeries for cancer, T.B Cancer etc.
2. Neuro Surgery	Brain Tumour Surgery spinal cord Tumour surgery Sterio Tactic surgery. Surgery for Brain Heamorrhage (emergency) Carnio plasty.
3. Orthopaedic	Hip replacement, knee surgery replacement A.O.Technique of fixing all bones, limb Lengthening operation, Bone Tumour Operation, Tumour injury operation, Spinal cord deformity correction operation.
4. Genito Urinary	Kidney transplant, Tumours of Genito Urinary surgery, Birth defects of Genito Urinary system Injuries to Genito Urinary organs Bladder reconstruction, Kidney & Bladder stones surgery (Phylolithotomy) Prostate surgery.

¹. Vide G.O.Ms.No.191, Public (Establishment-I and Legislature), dated 8th March 1994 (With effect from 1st May 1990) Vide G.O.Ms.No.1187, Public (Establishment-I and Legislature), dated 19th December, 1995.

- | | |
|---------------------|---|
| 5. E.N.T. | Surgery for Cancer of E.N.T.
(Total Laryngectomy)
Maxilactomy
Stapaededotomy
Cancer Nasopharynx. |
| 6. Plastic Surgery | Correction of Birth defects of lip, nose, ear, eye and head & limbs. Micro surgery, Burns surgery. In accidents major injuries to face. |
| 7. Vascular surgery | Aneurysim of large block vessels of the body,
Vascular graft for major blood vessels,
Tumour of the blood vascular system. |
| 8. Surgical Gastro | All major surgeries of Oesophagues, Enterology stomach, Enterology small intestine, large intestine, rectum and anus and for Cancers of the above organs. Major surgeries for liver, Spleen and Pancreas, gall bladder. |
| 9. Endocrinology | Surgery of Pituitary para thyroid, Thyroid and adrenal gland for cancer and other problems. |
| 10. General surgery | All major general surgeries in emergencies like
1. gastro intestinal obstruction
2. Gastro intestinal perforation
3. Cancer Tumour in abdominal and Peritonal cavity.
4. Tumour "Cancer" related pelvic cavity. |

1APPENDIX-III

[See rule 5-A (i)]

FORM FOR GETTING PRIOR PERMISSION FOR THE MEMBERS OF THE LEGISLATIVE ASSEMBLY

- 1) Name of the Member of the Legislative Assembly :
- 2) Constituency :
- 3) Nature of disease/surgery to be performed :
- 4) Name of the private hospital where the treatment/surgery proposed :
- 5) (i) Whether any investigation have been done :
- (ii) If so, furnish details (copies of results of investigations to be enclosed) :
- 6) Probable date of surgery :
- 7) Approximate cost of the treatment/surgery to be undergone :
- 8) Whether treatment facilities are available in the Government Hospital :
- 9) The reason for taking this treatment/surgery in private hospital instead of Government Hospital :

I hereby declare that the above particulars furnished by me are true.

Place:

Date:

*Signature of the Member
of the Legislative Assembly*

¹. Vide G.O.Ms.No.1287, Public ((Establishment-I and Legislature), Department, dated 19.11.2001.

¹APPENDIX -IV**[See rule 5-A(i) and (ii)]****FORM FOR CLAIMING REIMBURSEMENT OF EXPENSES IN CONNECTION WITH MAJOR SURGERY TO THE MEMBER OF THE LEGISLATIVE ASSEMBLY**

1. Name and Constituency of the Member :
(in Block Letters)
2. Address of the Member :
3. Nature of disease/surgery :
4. Place and name of the hospital at which:
the Member undergone surgery
5. Date of surgery and period of treatment :
6. Details of amount claimed : Rs.
7. List of enclosures :

DECLARATION TO BE SIGNED BY THE MEMBER OF THE LEGISLATIVE ASSEMBLY

I hereby declare that the above particulars are true to the best of my knowledge.

Place:

Date and Signature of the Member.

¹. *Vide* G.O.Ms.No.1287, Public (Establishment-I and Legislature), Department, dated 19.11.2001.

THE TAMIL NADU LEGISLATORS' HOSTEL (ACCOMMODATION) RULES, 1969.

[G.O.Ms.No.345, Public (Election-IV), dated the 20th February 1969]

In exercise of the powers conferred by sub-section (3) of section 12 and sub-section (1) of Section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title and commencement.—(1) These rules may be called the Tamil Nadu Legislators' Hostel (Accommodation) Rules, 1969.

(2) These rules shall be deemed to have come into force on the 14th August 1968.

2. Definitions:- In these rule, unless there is anything repugnant in the subject or context—

(1) "Assembly" means the Tamil Nadu Legislative Assembly;

¹(2) "Committee" means a Committee appointed or elected by the Assembly or nominated by the Speaker under the rules of the Assembly and includes a Select Committee but does not include any Committee appointed by the State Government.

(3) Omitted.

(4) "Day" means a period of twenty-four hours beginning at the hour of occupation of accommodation;

²(5) Omitted.

1. *Vide* G.O.Ms.No.483, Public (Establishment-I and Legislature), dated 22nd April 1992

2. *Vide* G.O.Ms.No.564, Public (Establishment-I and Legislature), dated 14th July 1994 (With effect from 1st October, 1984).

(6) "Hostel" means the Tamil Nadu Legislators' Hostel;

(7) "House Committee" means the House Committee of the Legislative Assembly;

(8) ¹" Meeting" means a meeting of the Assembly or of the Governor's Address or a meeting of a Committee or two or more Committees combined but does not include "tours" as defined in clause (11);

(9) "Member" means Member of the Assembly.

¹(10) "Secretary" means the Secretary Legislative Assembly Secretariat; and

(11) (a) "Tour" means a tour-undertaken by Committee in connection with its functions within the State; and

(b) a tour arranged by the State Government for groups of members to various places within the State to study the developmental activities.

3. Charge for accommodation.—(1) Every Member shall be entitled to Hostel accommodation free of charge on every day of meeting, on every day of adjournment and on every such other day for which he is eligible under the Tamil Nadu ¹Legislative Assembly Travelling Allowance Rules, 1955, for daily allowance in respect of a meeting.

(2) The charge for accommodation on days other than those mentioned in sub-rule (1) shall be two rupees and fifty paise per Member per day or part thereof.

(3) The charge for a continuous stay of not less than thirty days shall be sixty rupees per Member for every period of thirty days of such continuous stay and prorata for fractions of a month.

²(4) Rental charges for Ex.Members of Legislative Assembly, Ex.Members of Legislative Council, Members of Parliament,

1. *Vide* G.O.Ms.No.483, Public (Establishment-I and Legislature), dated 22nd April, 1992.

2. *Vide* G.O.Ms.No.1133, Public (Establishment-I and Legislature), dated 9th October 2001.

Ex.Members of Parliament and officials shall be collected as in the Table below:—

²THE TABLE

	Single Room (per day) Rs.	Double Room (per day) Rs.
For Ex.Members of Legislative Assembly, Ex.Members of Legislative Council, Members of Parliament and Ex-Members of Parliament for the first five days.	30.00	60.00
Beyond five days	60.00	100.00
For Officials coming to Chennai on duty for the first five days.	30.00	60.00
Beyond five days	60.00	100.00

¹**4. Charge for Member's family and guests.**—(1)(a) A Member's family if and when accompanied by the Member shall be allowed to pay the concessional rent of two rupees and fifty paise per day per head for the stay in the Legislators' Hostel.

(b) The charges for accommodation specified in clause (a) shall be payable even on the days when the Member is entitled to rent-free accommodation under sub-rule (1) of rule 3.

(c)The charge for a continuous stay of not less than thirty days shall be sixty rupees per head for every period of thirty days of such continuous stay and pro rata for fractions of a month.

Explanation.—For the purpose of this sub-rule "Member's Family" includes father, mother, spouse and children of the Member.

¹ *Vide* G.O.Ms.No.227, Public (Elections-IV), dated 6th February 1970.

² *Vide* G.O.Ms.No.1133, Public (Elections-IV), dated 9th October 2001.

¹(2) Guests of Members accommodated in their room between 8.00 p.m. and 8.00 a.m. shall be charged at Rs.2.50 per head per day:

Provided that the number of such guests shall not exceed two at a time.

Provided further that no guests shall be allowed to stay in the rooms when Legislature is not in session.

²(3) Rental charges ²for separate room accommodation for guests of Members shall be collected as in the Table below:

THE TABLE

	Single Room (per day) Rs.	Double Room (per day) Rs.
For the first five days...	60.00	100.00
Beyond five days.....	100.00	150.00

5. Mode of payment of charges:—(1) Any charge due by a Member under any of these rules shall be paid—

(a) in the case of continuous stay of not less than thirty days at the end of the period of every thirty days, and

(b) in any other case at the time the Member vacates the room.

(2) Any such charge as is referred to in sub-rule (1) in arrears by any Member shall be recovered from the travelling allowance bill and or the salary bill of the Member concerned.

¹. Vide G.O.Ms.No.307, Public (Establishment), dated 7th March 1973.

2. Vide G.O.Ms.No.1133, Public (Establishment-I and Legislature), dated 9th October 2001.

(3) No Member shall be provided with accommodation when ¹Legislative Assembly is not in session if the arrears of hostel rent at any time is Rs.250 (Rupees two hundred and fifty only) or more.

6. Servants of Members.—Servants of Members shall not be allowed to stay in the room. Such servants may be allowed to stay in the verandhas subject to the condition that only one servant for every Member is allowed.

7. Prohibition of Public Meeting.—No Member shall hold any public meeting in the room occupied by him in the Hostel or use it as an office.

8. Prohibition of cooking.—No cooking shall be permitted in the Hostel.

9. Responsibility for loss of articles, etc.—A Member shall, during his stay be responsible for the loss of articles of furniture, fixtures, and other articles provided in the room occupied by him in the Hostel.

²**10. Use of Telephones.**—A Member shall be entitled to the use of telephone in the Hostel subject to the condition as may be prescribed in this regard from time to time.

11. Use of the Hostel for other purposes.—When there is no meeting the Hostel may, subject to availability of accommodation, be used also for such other purposes as may be determined by the House Committee.

12. Finality of orders.—In matters not specifically provided for in these rules, the decision of the Secretary and subject to his decision the decision of the ³Under Secretary (Hostel), Legislative Assembly Secretariat shall be final.

¹. Vide G.O.Ms.No.483, Public (Establishment-I and Legislature), dated 22nd April, 1992.

². Vide G.O.Ms.No.1823, Public (Establishment), dated 10th November 1983 (with effect from 10th November 1983)

³. Vide G.O.Ms.No.564, Public (Establishment-I and Legislature), dated 14th July 1994 (with effect from 1st October 1984)

THE TAMIL NADU ¹LEGISLATIVE ASSEMBLY (TRANSIT BY RAILWAY ALLOWANCE) RULES, 1987.

[G.O.Ms.No.546, Public (Legislature Wing), dated 3rd April 1987].

In exercise of the powers conferred by section 14, read with section 12-A of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), and in supersession of the Tamil Nadu Legislature (Free Transit by Railway) Rules, 1975, the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title and commencement.—(1) These rules may be called the Tamil Nadu ¹Legislative Assembly (Transit by Railway Allowance) Rules, 1987.

(2) The rules hereby made shall be deemed to have come into force on the 1st April 1987.

2. Definitions.—In these rules, unless the context otherwise requires:-

(a) “Act” means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(b) “Authorised Officer” means an Officer not below the rank of an Under Secretary, Legislative Assembly Secretariat authorised by the Secretary to claim the bill of the Member and to make payment of transit by railway allowance;

(c) “Form” means the forms appended to these rules;

(d) “Member” means a Member of the Tamil Nadu Legislative Assembly including any such member who holds any of the offices referred to in sections 3, 4 and 6;

¹. *Vide* G.O.Ms.No.483, Public (Establishment-I and Legislature), dated 22nd April 1992.

(e) “Secretary” means the Secretary to the Tamil Nadu Legislative Assembly;

(f) “State” means the State of Tamil Nadu; and

(g) “Transit by Railway Allowance” means an allowance payable to every Member of the Legislative Assembly including any such Member who holds any of the offices referred to in sections 3, 4 and 6 of the Act for the purpose of travelling either singly or with his or her spouse or any other relative in one or more journeys by any class by any railway in India.

3. Authority for payment of Transit by Railway Allowance.—The Secretary or the Authorised Officer shall be the authority competent to make the payment of transit by railway allowance to the Member.

4. Payment of Transit by Railway Allowance.—Every Member shall for every financial year be paid by the Secretary or the ¹Authorised Officer ³a sum in accordance with sub-section (1) of Section 12-A of the Act towards transit by railway allowance in two equal instalments, payable in the months of April and October.

²4-A. Death of Member.—In the event of the death of a Member, unclaimed and undisbursed amount of Transit by Railway Allowance due till the date of his death, if any, shall be paid to his legal heir, after recovering the dues, if any, to the Legislative Assembly Secretariat or to the Government.

5. (a) Claims of payments for Transit by Railway Allowance.—On receipt of the requisition from a member ²or in the event of the death of a member his legal heir, for claiming transit by railway allowance for first/second instalment, a bill for payment of such allowance shall be prepared in Form ‘A’ annexed to these rules, scrutinised and passed for payment by the Secretary or the Authorised Officer.

¹. *Vide* G.O.Ms.No.659, Public (Establishment-I and Legislature), dated 21st June 1993.

². *Vide* G.O.Ms.No.264, Public (Establishment-I and Legislature), dated 30th March 1994 (with effect from 17th July 1993)

³. *Vide* G.O.Ms.No.125, Public (Establishment-I and Legislature), dated 20th January 2000.

(b) All claims for payment of transit by railway allowance preferred by a Member ²or in the event of the death of a member his legal heir, after the expiry of one year from the date of its becoming due shall be regarded as time-barred and all such claims shall be rejected summarily.

6. Mode of payment of Transit by Railway Allowance.—The transit by railway allowance shall be paid by the Secretary or the Authorised Officer by cheque to the Member ²or in the event of the death of a Member his legal heir concerned.

7. Receipt of payment of Transit by Railway Allowance.—The Member ²or in the event of the death of a member his legal heir shall furnish ¹stamped receipt in duplicate for the receipt of the payment of transit by railway allowance in Form 'B' soon after the receipt of the cheque.

8. Over payments or wrong payments.—If any over payment or wrong payment is made, the amounts so paid shall be adjusted in the subsequent payment payable under these rules or recovered from the salary payable to the member ²or in the event of the death of a Member his legal heir under sections 3, 4, 6 and 12 or from the pension payable to a Member ²or in the event of the death of a member his legal heir under section 12-B of the Act, as the case may be or recovered from the Member under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864) as if it were an arrear of land revenue.

9. Decision of the Secretary is final.—The decision of the Secretary shall be final on all matters relating to the payment of transit by railway allowance not specifically provided for in these rules.

^{1.} Vide G.O.Ms.No.384, Public (Legislature Wing) Department, dated 2nd March 1988 (with effect from 1st April 1987)

^{2.} Vide G.O.Ms.No.264, Public (Establishment-I and Legislature), dated 30th March 1994 (with effect from 17th July 1993)

**APPENDIX
FORM- A.**

(See rule 5)

Head of Account

**BILL FOR PAYMENT OF TRANSIT BY RAILWAY ALLOWANCE
TO THE MEMBERS OF THE TAMIL NADU LEGISLATIVE
ASSEMBLY ³OR IN THE EVENT OF THE DEATH
OF THE MEMBER HIS LEGAL HEIR.**

Month of.....Year.....

Voucher No.....

Serial Number	Name of the Member ³ or in he event of death of the Member his legal heir	Payment of Transit by Railway Allowance	¹ Deductions if any	² Net Amount	Remarks
(1)	(2)	(3)	(4)	(5)	(6)
		Rs. P.	Rs. P.	Rs. P.	Rs. P.

(Total)

Certified that the amount has not been drawn previously. Passed for payment of Rs.....(Rupees.....only).

The Secretary or
Authorised Officer,
Legislative Assembly Secretariat.

^{1.} Details.

^{2.} Should be expressed both in figures and words.

^{3.} Vide G.O.Ms.No.264, Public (Establishment-I and Legislature) dated 30th March 1994 (with effect from 17th July 1993)

FORM -B.

(See rule 7)

(Stamped Receipt for Payment of Transit by
Railway Allowance by Cheque)

Receipt No.

Dated:

Received a cheque bearing No.....datedfor
Rs.....(Rupeesonly) from the Secretary
or the Authorised Officer, Legislative Assembly Secretariat,
Chennai-9, being the payment of Transit by Railway Allowance for
the First/Second instalment.

(Sd).....

Member, Legislative Assembly ¹or in the
event of death of the Member his
legal heir.

¹. *Vide* G.O.Ms.No.264, Public (Establishment-I and Legislature) dated
30th March 1994 (with effect from 17th July 1993)

THE TAMIL NADU LEGISLATORS' PENSION RULES, 1977.

[G.O.Ms.No.250, Public (Elections-VII),
dated 31st January 1977]

In exercise of the powers conferred by section 12-B, read
with section 14 of the Tamil Nadu Payment of Salaries Act, 1951
(Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby
makes the following rules:-

RULES

1. Short title and Commencement.—(1) These rules may be
called the Tamil Nadu Legislators' Pension Rules, 1977.

(2) They shall be deemed to have come into force on the
9th December 1975.

2. Definition.—In these rules, unless the context otherwise
require:-

(a) "Act" means the Tamil Nadu Payment of Salaries
Act, 1951 (Tamil Nadu Act XX of 1951);

(b) "Assembly" means the Tamil Nadu Legislative
Assembly;

¹(bb) "Authorised Officer" means an Officer authorised
by the Secretary to claim pension;

(bbb) "Bank" means a Nationalised Bank.

Explanation.—For purposes of this clause, "Nationalised Bank"
means corresponding new Bank as defined in the Banking
Companies (Acquisition and Transfer of Undertakings) Act, 1970
(Central Act 5 of 1970).

¹. *Vide* G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

²(c) "Council" means the Tamil Nadu Legislative Council which was abolished by the Legislative Council (Abolition) Act, 1986 (Central Act 40 of 1986);

³(cc) "Family Pensioner" means a person who is eligible to receive family pension under sub-section (2-B) of section 12-B of the Act."

(d) "Form" means a Form appended to these rules;

¹(dd) "Government" means the Government of Tamil Nadu;

²(e) *Explanation.*—On and from the 1st day of November 1986 "the House" shall mean the Tamil Nadu Legislative Assembly.

³(ee) "Member" means the member of the assembly.

(f) "Pensioner" means a person who is "eligible to receive pension under sub-section (1) of the section 12-B of the Act.

(g) "Rules" means the Tamil Nadu Legislators' Pension Rules, 1977; and

(h) "Secretary" means the Secretary to the Tamil Nadu Legislative Assembly.

3. Sanctioning authority.—The Secretary shall be the authority competent to sanction pension to the persons entitled under the Act.

14. Application.—Application for the grant of pension under these rules shall be made to the Secretary in Form I. The application shall be accompanied by three copies of the passport size photograph of the person and four copies of his specimen signature duly attested by a person authorised by the Bank in which his pension is to be credited or by an Officer of any State or the Central Government having a seal of Office. For revival or revision of pension, the person shall send an application to the Secretary:

¹. *Vide* G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

². *Vide* G.O.Ms.No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

³. *Vide* G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December 2001.

Provided that all applications for grant, revival or revision of pension shall be made within a period of one year from the date of eligibility. If any application is received after the said period sanction shall take effect only from the month in which the application is made.

²Provided further that if the Secretary is satisfied that there are good and sufficient reasons for not making the application for the grant, revival or revision of pension in time he may order that the sanction shall take effect on and from the date of eligibility:

Provided also that the period of limitation for arrear claims of pension shall be three years from the date on which the amount claimed first becomes due for payment. Such payment shall be made only after investigation and after effecting a cut of fifteen per cent.

³*Explanation.*—The application shall be sent to the Secretary. In case, a pensioner is re-elected or nominated to the Assembly or the Parliament or any State Legislature, the pension shall be suspended and it shall be revived or revised, as the case may be on the basis of the total duration of membership, on his ceasing to be a Member, by the Secretary.

5. Sanction of Pension.—On receipt of the application for grant, revival or revision of pension and on being satisfied about the eligibility of the applicant for the pension in accordance with section 12-B of the Act, the Secretary shall make an order in Form II or Form III, for sanctioning, reviving or revising the pension, as the case may be, and communicate the order to the person concerned and to the Accountant-General, Chennai for purposes of audit.

Explanation.—For purposes of calculating the total period of membership, a month shall be reckoned as a calendar month or thirty days.

¹. *Vide* G.O.Ms.No.1900, Public (Establishment-I) dated 18th August 1980.

². *Vide* G.O.Ms.No.1160, Public (Legislature Wing) Department, Dated 11th July 1989 (with effect from 1st November 1986)

³. *Vide* G.O.Ms.No.484, Public (Establishment-I and Legislature) dated 22nd April 1992.

5-A. Suspension of pension.—If the payment of pension is suspended under the Act, the Secretary shall communicate an order to that effect in Form IV to the pensioner and to the Accountant-General, Chennai.

6. Claim and Payment of pension.—Pension shall be claimed by the Authorised Officer without any claim being preferred by the pensioner, in Form V by about the 25th of every month and credited to the accounts of the pensioner in the Bank in the month subsequent to the month to which it relates. The Bank shall furnish a receipt for the amount received by means of cheque:

¹Provided that if any pensioner desires to contribute whole or any part of the pension, in writing to a Fund sponsored by the State, or the Central Government the pension shall be claimed by the Authorised Officer and the amount of such contribution shall be credited to that Fund.

6-A. Indemnity bond by the Bank.—The Bank shall execute an indemnity bond in favour of the Governor of Tamil Nadu to indemnify the Government from and against any loss or damage suffered or incurred for crediting the pension to a wrong account or after the demise of a pensioner.

6-B. Declaration by pensioner.—Every pensioner shall furnish a declaration and a ²'Verification Certificate' obtained from the Bank in which he is having the account or from an Officer of any State, or the Central Government having a seal of office in Form VI to the Secretary direct, or through the Bank in which his pension is credited, ³on or before the 31st March of every year.

¹ Vide G.O.Ms.No.1435, Public (Establishment-I), dated 5th September 1988.

² Vide G.O.Ms.No.759, Public (Establishment-I and Legislature), dated 19th August 1994.

³ Vide G.O.Ms.No.329, Public (Establishment-I and Legislature), dated 22nd March 1996.

¹If such a declaration and a verification certificate are not furnished within a period of one year calculated from the first day of April every year, subsequent payment of pension shall take effect only from the month of receipt of such declaration and verification certificate.

7. Change of address.—It shall be the duty of the pensioner to intimate the change, if any, of his residence lasting for more than three months, to the Secretary.

8. Date of Payment of Pension.—The pension sanctioned under these rules shall be payable from the date specified in the order and shall not be commuted for a lumpsum. The pension shall become due for payment only on expiry of the month to which it relates.

9. Death of pensioner.—In the event of the death of the pensioner the amount of pension due till the date of his death, including unpaid arrears, shall be paid to his legal heir.

²9-A. Family Pension.—(1) A Member / Pensioner shall furnish the details of his/her family in form VII indicating the names of his/her family as defined in sub-section (2-B) of section 12-B of the Act, for family pension.

²(2) The family of a deceased member / pensioner, who is entitled to family pension under sub-section (2-B) of section 12-B of the Act shall apply in form VIII along with the particulars in form IX.

²(3) In the event of death of a Member / Pensioner, the Secretary, shall send a letter to the family of the deceased member/ pensioner requesting him/ her to apply for the family pension.

¹ Vide G.O.Ms.No.329, Public (Establishment-I and Legislature), dated 22nd March 1996.

² Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December 2001.

¹(4) The period for which family pension is payable shall be as follows:—

(i) Wife in case of male member / pensioner or husband in the case of a female member / pensioner upto the date of death or remarriage, whichever is earlier;

(ii) Son who has not attained the age of twenty one years and unmarried daughter who has not attained the age of twenty four years including such son and daughter adopted legally;

(iii) Father and mother of the unmarried member / pensioner till their death.

¹(5) (a) (i) Where family pension is payable to more widows than one, the family pension shall be paid to widows in equal shares.

(ii) On the death of a widow, her share of the family pension shall become payable to her eligible child:

Provided that if the widow is not survived by any child, her share of the family pension shall be payable to the surviving widows in equal share or if there is only one surviving widow it shall be payable in full, to such widow.

(b) Where the deceased member/ pensioner is survived by a widow but has left behind the eligible child or children from another wife, who is not alive, the eligible child or children shall be entitled to the share of family pension which the mother would have received if she had been alive at the time of death of the pensioners:

¹. Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December 2001.

Provided that on the share or shares of family pension payable to child or children or to widow or widows, ceasing to be payable, such share or shares shall be payable to other widow or widows and or to other child or children otherwise eligible, in equal shares, if there is only one widow or child, in full, to such widow or child.

(c) Where the deceased member / pensioner is survived by a widow, but has left behind eligible child or children from a divorced wife or wives, the eligible child or children of the divorced wife or wives shall be entitled to the share of family pension which divorced wife or wives would have received at the time of death of the member/ pensioner had she not been divorced:

Provided that on the share or shares of family pension payable to such a child or children or to widow or widows ceasing to be payable such share or shares shall be payable to the other widow or widows or to other child or children otherwise eligible, in equal shares, if there is only one such widow or child, in full, to such widow or child.

(6) (i) Except as provided in sub-rule (5), the family pension shall not be payable to more than one member of the family at a time.

Explanation.—For the purpose of this rule, the twins born at a single birth shall be treated as of the same age and made eligible for family pension in equal shares.

(ii) If a deceased member/ pensioner leaves behind a widow or widower, the family pension shall become payable to the widow or widower, failing which to the eligible child.

(iii) (a) If sons and unmarried daughters are alive, the eligible male or female child will be entitled for family pension in the order of their birth, irrespective of the sex and the immediate

¹. Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

younger of him or her will be eligible for family pension only after the elder above him or her become ineligible for family pension.

(b) In the case of twins family pension is payable to such twins in equal shares. In the event of any one of the children ceasing to be ineligible for family pension, his or her share of family pension will become payable to the other such child and when both such children become ineligible for family pension the family pension will become payable to the next eligible child or twins as the case may be.

17. Where a deceased member/ pensioner leaves behind more children than one, the eldest eligible child shall be entitled to the family pension for the period mentioned in clause (ii) of sub-rule (5) and after the expiry of that period, the next child shall become eligible for the grant of family pension.

18. Where family pension is granted under this rule to a minor, it shall be payable to the guardian of the minor.

19-B. Sanction of family pension.—On receipt of the application for grant, revival or revision of family pension and on being satisfied about the eligibility of the applicant for the family pension, the Secretary shall issue an order in Form X or Form XI, for sanctioning, reviving or revising the pension as the case may be, and communicate the order to the person concerned and to the Accountant General, Chennai-18 for purpose of audit.

19-C. Suspension of family pension.—If the payment of family pension is suspended under the Act, the Secretary shall communicate an order to that effect in Form XII to the pensioner and to the Accountant-General, Chennai-18.

1. *Vide* G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December 2001.

19-D. Claim and payment of family pension.—Family pension shall be claimed by the Authorised Officer without any claim being preferred by the family pensioner in Form XIII by the 25th of every month and credited to the accounts of the family pensioner in the Bank of the month subsequent to the month to which it relates. The Bank shall furnish a receipt for the amount received by means of cheque.

19-E. Declaration by family pensioner.—Every family pensioner shall furnish a life certificate from the Bank in which he/ she is having the account or from an Officer of any State, or the Central Government having a seal of Office in Form XIV to the Secretary direct, or through the Bank in which his/ her pension is credited, or before the 31st March of every year. If such a life certificate is not furnished within a period of one year calculated from the first day of April every year, subsequent payment of family pension shall take effect only from the month of receipt of such life certificate.

10. Mistake in the calculation of the pension period.—A pension sanctioned to any person under these rules is liable to be cancelled or modified if it is found that there has been any error in the valuation of the period of his eligibility for the grant of pension.

11. Over-payment or irregular payments, etc.—If any over-payments are made, the amounts so over paid shall be adjusted in the subsequent payment or recovered under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864), and if any irregular payments are made, such payments shall also be adjusted or recovered, as the case may be, in the same manner.

1. *Vide* G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December 2001.

12. Recovery of dues, if any.—Dues, if any, towards arrears of Legislators Hostel Rent, Guest charges, Trunk-call and Phonogram charges, loss of Library Books or any other dues to the ²Legislative Assembly Secretariat or to the Legislative Council Secretariat and dues to the Government of Tamil Nadu payable in the capacity as a Member of the House, from the pensioner, shall be recovered from the pension payable to him.

12-A. Relinquishment and cancellation pension.—Any pensioner may, at any time, relinquish the whole or any portion of the pension payable to him under the Act and the relinquishment so made may be cancelled by him. Every relinquishment or cancellation thereof shall be made in writing and shall take effect from the first day of the month subsequent to the month in which it is made.

12-B. Claims of former Members of the Council.—These rules shall apply Mutatis Mutandis in respect of former Members of the Council.

13. Decision of the Secretary is final.—The decision of the Secretary on all matters covered by these rules shall be final.

¹. Vide G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

². Vide G.O.Ms.No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

ANNEXURE

FORM-I

(See rule 4)

THE TAMIL NADU LEGISLATORS' PENSION

Form of application for the grant of pension to former Legislators².

1. Name of the applicant :
(IN BLOCK LETTERS)
2. Father's name (Husband name :
in the case of married woman
applicant).
3. Permanent residential address :
showing village or town and
District.
4. Particulars of the period during :
which the applicant was a Member
of the Legislature after the 15th day
of August 1947.

Former Travancore-Cochin State Legislative Assembly.

From	To	Name of the Constituency (which now forms part of the State of Tamil Nadu).
------	----	---

(period prior to 1st November 1956 alone need to be stated here.)

¹. Vide G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

². Vide G.O.Ms.No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

**Former Andhra Pradesh Legislature
Legislative Assembly/Council.**

From	To	Name of the Constituency (which now forms part of the State of Tamil Nadu).
------	----	---

(period prior to 1st April 1960 alone need be stated here.)

Tamil Nadu Legislative Assembly

From	To	Name of the Constituency
------	----	--------------------------

(1)

(2)

(3)

(4)

TAMIL NADU LEGISLATIVE COUNCIL

From	To	Name of the Constituency.
------	----	---------------------------

(1)

(2)

(3)

(4)

5. The House (Assembly or Council) in which he was a Member last	From Assembly To Council
---	-----------------------------------

6. Identification marks..... (1)

(2)

7. Whether three copies of the photographs are enclosed.

8. Whether four specimen signatures duly attested are enclosed.

¹⁹9. The name of the Nationalised Bank in which the applicant desires to have the pension to be credited (the name of the Bank, place and account number should be clearly specified.)

²⁰10. (i) Whether the applicant is in receipt of Salary/emoluments from Lok Sabha/Rajya Sabha/ any State Legislature as a member, and if so, indicate-

1. *Vide* G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

2. *Vide* G.O.Ms.No.2235, Public (Establishment-I), dated 15th December 1982.

- (a) the nature of membership and the amount of salary/emoluments.
- (b) the date from which salary/emoluments is received.
- (ii) Whether the applicant is in receipt of Salary/emolument/honorarium from any State or the Central Government or from any company or statutory body owned or controlled by any State or the Central Government and if so, indicate-
- (a) the name of the post and office.
- (b) the amount of salary/emoluments/honorarium.
- (c) the date from which the salary/emolument/honorarium is received.
- (iii) Whether the applicant is in receipt of pension for having been a member of Lok Sabha/ Rajya Sabha/any State Legislature and if so, indicate-
- (a) the nature of pension and the amount.
- (b) the date from which pension is received.
- (iv) Whether the applicant is in receipt of any pension from any State or the Central Government or from any Company or Statutory Body owned or controlled by any State or Central Government, and if so, indicate-

- (a) the nature of pension and the amount.
- (b) the date from which pension is received.

I certify that all the particulars furnished above are true and correct to the best of my knowledge.

Place :

Date :

Signature of the Applicant.

To

The Secretary,
Tamil Nadu Legislative Assembly,
Fort St. George, Chennai-600 009.

¹FORM -II

(See rule 5)

TAMIL NADU LEGISLATORS' PENSION PAYMENT ORDER.

L.P.P.O.No. _____ dated: _____

Abstract:- Pension-Grant of Legislators' Pension to Thiru/
Thirumathi/Selvi.
Son/Wife/Daughter of Thiru

Reference:- From Thiru/Thirumathi/Selvi
application, dated _____

ORDER

Under Section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) sanction is hereby accorded for the payment of Legislators Pension at the rate of Rs..... (Rupees.....) per mensem to Thiru/Thirumathi/ Selvi.....residing at.....with effect fromtill death and subject to the Tamil Nadu Legislators Pension Rules, 1977 as amended from time to time.

2. The above said Pensioner was a member of the Tamil Nadu Legislative Assembly/Council from.....to.....(Total number of completed years should be specified)

3. The identification marks of the pensioner are:

(i)

(ii)

4. The pension hereby sanctioned should be credited to his account in

5. The expenditure is debitable to

6. This order is liable for cancellation or modification under rule 10 of the said rules.

Secretary,
¹Legislative Assembly
Secretariat.

To

Thiru/Thirumathi/Selvi.

Copy to:

The Accountant-General, Chennai-18.

¹ Vide G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

¹ Vide G.O.Ms.No.484, Public (Establishment-I and Legislature), dated 22nd April 1992.

¹FORM V**(See rule 6)****LEGISLATORS' PENSION BILL**

Head of Account		Month of	Year
		Voucher No	
		Name of Bank	
Number of Pensioners	Gross Amount	Total deductions	Net
(1)	(2)	(3)	(4)

(Vide Schedule attached).

Countersigned for Rs.

(Rupees

Authorised Officer,
²Legislative Assembly Secretariat.

Certified that the amount has not been drawn previously.

Passed for the payment of Rs.....,

(Rupees.....)

Authorised Officer,
²Legislative Assembly Secretariat.

Paid Cheque No:

Dated:

¹. Vide G.O.Ms.No.1900, Public (Establishment-I), dated 18th August 1980.

². Vide G.O.Ms.No.484, Public (Establishment-I and Legislature) dated 22nd April 1992.

¹THE SCHEDULE**Legislators' Pension for the month of**

Serial Number	L.P.P.O number	Name and address of the pensioner		Account number
(1)	(2)	(3)		(4)
Name of the Bank and Address		Gross amount	Deductions	Net amount
(5)		(6)	(7)	(8)
		Rs. P.	Rs. P.	Rs. P.

Authorised Officer,
² Legislative Assembly,
 Secretariat.

(For the use of Bank only)

Certified that the amount has been credited to the accounts of the Pensioners as detailed in the above Schedule.

Place:

Date :

Signature:

Designation:

¹. Vide G.O.Ms.No.2235, Public (Establishment-I), dated 15th December 1982.

². Vide G.O.Ms.No.484, Public (Establishment-I), dated 22nd April 1992.

FORM - VII
(See rule 9-A)

**1PARTICULARS OF FAMILY FOR CLAIM OF
LEGISLATORS' FAMILY PENSION**

I, _____ Member / Pensioner do hereby furnish the details of the members of my family to receive Legislators' Family Pension in the order shown below which may be granted by the Tamil Nadu Legislative Assembly Secretariat in the event of my death.

SI.No. Name and Address Relationship Date of Birth* and Age

- 1.
- 2.
- 3.
- 4.
- 5.

Dated: _____ *Signature of the Member/pensioner.*

Name in Block Letters.....

WITNESS

1. Signature and Date:
Name:
Post:
2. Signature and Date:
Name:
Post:

*Either copy of Birth Certificate or S.S.L.C. Certificate shall be furnished.

¹ Vide G.O.Ms.No.397, Public (Establishment-I and Legislature), dated 21st December, 2001.

FORM - VIII
(See rule 9-A)

**Form of Application For Grant of Legislators Family Pension
(To be Submitted In duplicate With enclosures)**

From

Thiru / Tmt. / Selvi.....
Widow / Son/ Daughter of Late
Shri.....

To

The Secretary,
Tamil Nadu Legislative Assembly Secretariat,
Secretariat, Chennai-600 009 (w/e).

Sir,

Subject: Sanction of Legislators' Family Pension under the Tamil Nadu Payment of Salaries Act, 1961.

In terms of sub-section (2-B) of section 12-B of the Tamil Nadu payment of Salaries Act, 1951, I am entitled to Legislators' family pension as the widow / Widower/ son/ unmarried daughter / father/ mother and hereby for grant of family pension. The relevant particulars are enclosed herewith.

Yours

Specimen Signature Slip

<i>Family pensioner's Name</i>	<i>Family Pension Payment Order No.</i>
--------------------------------	---

Specimen Signature

of.....

1.....

2.....

3.....

4.....

Certified that the above specimen signature was signed in my presence .

Date and Seal:

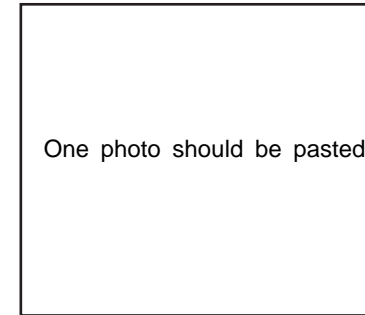
Signature.....

Name

Designation.....

To be attested by an Officer of the State or Central Government having a seal of Office

Legislators' Family Pensioner's Photograph



Signature of family pensioner.....

Certified that the signature and the Photograph are those of

Date and Seal.

Signature.....

Name.....

Designation.....

To be attested by an Officer of the State or Central Government having a seal of office.

FORM - IX
(See rule 9-A)

**FORM OF APPLICATION FOR THE GRANT OF
LEGISLATORS' FAMILY PENSION**

1. Name of the Applicant (in Block Letters) :
2. Husband's/Father's Name :
3. Date of Birth :
4. Date of Death of Pensioner/Member :
5. Amount of pension drawn by the Pensioner:
Amount of Pension entitled to the Member
6. Permanent address of Applicant :
7. Name of the Nationalised Bank in which the:
Applicant desires to have the Pension to be
credited (the name of the Bank, place and
Account Number should be clearly mentioned)
8. Identification Marks : (i)
(ii)
9. Whether three copies of the Passport size Photos
are enclosed (one should be pasted in the form) :
10. Whether four specimen signatures duly attested
are enclosed

I certify that all the particulars furnished above are true and correct to the best of my knowledge.

Place:

Date:

SIGNATURE OF APPLICANT

¹FORM - X
(See rule 9-B)

Tamil Nadu Legislators' Family Pension Payment Order

Legislators' Family Pension Payment Order

Dated:

Abstract: Pension-Grant of Legislator's Family Pension to
Thiru/Tmt/Selvi/Son/Wife/Daughter of Late Thiru/Tmt.

Reference: From Thiru/Tmt/Selvi
application, dated:

ORDER :

Under Sub-section (2-B) of section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), sanction is hereby accorded for the payment of Legislators' family pension at the rate of Rs./- (Rupees.....) per mensem to Thiru/Tmt/Selvi...residing at with effect from/till death/till the attainment of the age of 21 Years/ 24 years or till he/she gets married whichever is earlier and subject to the Tamil Nadu Legislators' Pension Rules, 1977, as amended from time to time.

2. The above said pensioner is the wife/husband/son/ daughter/father/mother of the deceased member/pensioner Thiru/Thirumathi.....

3. The identification marks of the family pensioner are:

(i)

(ii)

4. The family Pension hereby sanctioned shall be credited to his/her account in.....

5. The expenditure is debitable to.....

Secretary,

Legislative Assembly Secretariat.

To

Thiru/Tmt/Selvi.

Copy to: The Accountant General, Chennai-18.

¹ Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature) dated 21st December, 2001.

FORM - XI
(See rule 9-B)

Revival/Revision of Legislators' Family Pension Order

Abstract: Legislators' Family Pension - Revival/Revision of.

Reference: 1. Legislators' Family Pension Payment Order No. _____
Dated: _____

2. Suspension Order No. _____ Dated: _____

3. Application dated _____ from Thiru/Tmt/Selvi.

ORDER:

The Suspension Order cited is hereby cancelled with effect from _____

Under sub-section (2-B) of section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the sanction is accorded to Thiru/Tmt/Selvi.....for the payment of Legislators' family pension at Rs..... per mensem in the Legislators' Payment of Family Pension Order cited is hereby revived with effect from..... consequent on.....

Under sub-section (2-B) of section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), and in partial modification of the Legislators' Family Pension Payment Order cited sanction is hereby accorded for the payment of Family Pension of Rs..... to Thiru/ Tmt/ Selvi..... with effect from.....

The above said family pensioner is the wife/ husband/ daughter/ father/ mother of the deceased member/ pensioner Thiru/ Tmt.....

Secretary,
Legislative Assembly Secretariat.

To

Thiru/Tmt/Selvi

Copy to: The Accountant General, Chennai-18

¹. Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹FORM -XII
(See rule 9-C)

Suspension of Legislators' Family Pension Payment Order

No. _____

Dated: _____

Sub: Legislators' Family Pension - Suspension of Legislators' Family pension to _____

Ref: _____

Under the proviso to sub-section (2-B) of section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) Legislators' Family Pension sanctioned in Legislators' Family Pension Payment Order No. _____ Dated: _____ is hereby suspended with effect from consequent on his/her attainment of the age of 21 years/24 years his/her marriage held on _____

Secretary,
Legislative Assembly Secretariat

To

Thiru/Tmt/Selvi.

Copy to: The Accountant General, Chennai-18.

¹. Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature) dated 21st December, 2001.

¹FORM - XIII
(See rule 9-D)

Legislators' Family Pension Bill

Month:
 Year
 Voucher No:
 Name of the Bank:

Head of Account:

No. of family Pensioners	Amount (Rs.)
(Vide Schedule attached)	
Countersigned for Rs.	(Rupees.....)

*Authorised Officer,
 Legislative Assembly Secretariat.*

Certified that the amount has not been drawn previously.

Passed for payment of Rs. (Rupees.....)

*Authorised Officer,
 Legislative Assembly Secretariat.*

Paid Cheque No.

Date: (Issued in favour of

¹. Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

¹FORM - XIV
(See rule 9-E)

Life Certificate

Certified that I have seen the family Pensioner, Thiru / Tmt / Wife/
 Husband / Son / Daughter of (late) Thiru.....
 Tmt.....Member
 / Pensioner.....holder of Legislators' Family
 Pension Pay Order No..... Dated..... and that he / she
 is alive on this day of

Place:

Date:

Signature:

Name and Designation:

 To be attested by an Officer of the State or Central Government
 having a seal of Office.

¹. Vide G.O.Ms.No.1397, Public (Establishment-I and Legislature), dated 21st December, 2001.

**THE TAMIL NADU ² LEGISLATIVE ASSEMBLY
(SALARIES AND REIMBURSEMENT OF MEDICAL EXPENSES
TO MEMBERS) RULES, 1979.**

[G.O.Ms.No.906, Public (Establishment-I), dated 15th May 1979].

In exercise of the powers conferred by Section 12, read with section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title and Commencement.—(1) These rules may be called the Tamil Nadu ²Legislative Assembly (Salaries and Reimbursement of Medical expenses to Members) Rules, 1979.

(2) These rules shall come into force on the 1st June 1979.

2. Definition.—In these rules, unless the context otherwise requires

(a) “Act” means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951).

(b) “Assembly” means the Tamil Nadu Legislative Assembly:

¹(bb) “Authorised Officer” means an Officer authorised by the Secretary to claim salary and to countersign medical reimbursement bills of Members.

¹. Vide G.O.Ms.No.504, Public (Establishment-I), dated 16th March, 1983 (with effect from 16th March 1983).

². Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22nd April, 1992.

¹(c) Omitted:

(d) “Form” means a form appended to these rules.

(e) “Government” means the State Government:

(f) “Medical Expenses” means the expenses incurred towards the cost of drugs purchased in the open market.

¹(g) “Member” means a member of the Assembly but does not include a Minister, the Speaker and the Deputy Speaker of the Assembly, a Parliamentary Secretary, the Leader of the Opposition in the Assembly, the Chief Government Whip in the Assembly;

(h) “Salary” means the Salary and allowance payable to a Member under section 12 of the Act;

¹(i) “Secretary” means the Secretary to the Assembly; and

(j) “State” means the State of Tamil Nadu.

3. Authority for payment of Salary.—The Secretary shall be the authority competent for the payment of Salary to the Members entitled under the Act. No authorisation from the Accountant-General, Tamil Nadu, shall be required for this purpose.

4. Date of payment of salary.—The salary shall become payable only on the last working day of each month and if the last working day of a month is a Saturday, it shall become payable on the previous working day. The Salary for the month of March shall become payable only on the first working day of April.

5. Claim of Salary.—A consolidated salary bill shall be prepared in advance in “Form A” without any claim being preferred by the

¹. Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22nd April, 1992.

Member, scrutinized and passed for payment by the Secretary ¹ or by any officer not below the rank of an Under Secretary authorised by him in this behalf.

6. Mode of payment of salary.—(a) The salary shall be paid by the Secretary or any other officer not below the rank of an Under Secretary authorised by him, in this behalf by cheque, or credited to the account of the Member concerned in a Nationalised Bank or in a Scheduled Bank or in a Co-operative Bank, if he so desires.

Explanation.—For the purpose of this rule:-

(i) “Nationalised Bank” means any corresponding new bank as defined in the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (Central Act 5 of 1970);

(ii) “Scheduled Bank” means a Bank included in the Second Schedule to the Reserve Bank of India Act, 1934 (Central Act II of 1934); and

(iii) “Co-operative Bank” means any Bank to which the Banking Regulation Act, 1949 (Central Act X of 1949), applies.

(b) If any Member desires for payment of his salary through Bank draft, the Secretary ¹ or any other officer not below the rank of an Under Secretary authorised by him, in this behalf, shall first draw a cheque in favour of the Manager, Reserve Bank of India, Chennai and the later shall issue a Bank draft thereon in favour of the Member.

(c) The salary cheque or Bank draft shall be superscribed “not payable before the last working day of the month “or” before a fixed date” which shall not be a day earlier than the day previous to the last working day if the last working day is a Saturday or “not payable before the first proximo” as the case may be; and it shall be despatched to the Member or the Bank as the case may be about 25th of every month to which the salary relates.

¹. Vide G.O.Ms.No.1307, Public (Establishment-I), dated 8th August 1984.

7. Receipt of payment.—The member or the Bank shall furnish stamped receipt for the receipt of salary in “Form B” either before or soon after receipt of cheque by the members, or the Bank authorised by the member in this behalf, as the case may be or after the receipt of the bank draft, by the Member. The salary for the subsequent month shall be drawn only on receipt of the stamped receipt for the previous month. The member shall arrange with the Bank concerned to furnish the stamped receipt referred to for the amount received from the Secretary ¹ or from any other officer not below the rank of an Under Secretary authorised by him, in this behalf.

8. Change of Address.—If shall be the duty of a Member to intimate the change, if any, of his residence, lasting for more than a month, to the Secretary to facilitate easy despatch of the cheque or Bank draft.

9. Medical expenses reimbursement.—The medical expenses reimbursement bill in “Form C” shall be prepared on receipt of an application in “Form D” from the Member and after scrutiny, the bill shall be passed for payment by the Secretary ¹ or any other officer not below the rank of an Under Secretary authorized by him in this behalf and the cheque shall be issued.

²**10.** Delete.

11. Overpayments or wrong payments.—If any overpayments or wrong payments are made, the amount so paid shall be adjusted in the subsequent payment payable under these rules or recovered from the pension payable to the Member under section 12-B of the Act, or recovered from the member under the Tamil Nadu Revenue Recovery Act, 1864 (Tamil Nadu Act II of 1864) as if were arrears of revenue under the said Act.

¹. Vide G.O.Ms.No.1307, Public (Establishment-I), dated 8th August 1984.

². Vide G.O.Ms.No.1171, Public (Legislature Wing), dated 3rd August 1983.

12. Recovery of dues, if any.—Dues, if any, towards arrears of legislators' Hostel rent, guest charges/Trunk call and Phonogram charges, loss of library books or any other dues to the Legislative Assembly Secretariat or to ²former Legislative Council Secretariat or the house rent due to the Government or the advance sanctioned to the Member for the purchase of handloom cloth ³or any other dues to Government from the member shall be recovered from the salary payable to him.

13. Death of Member.—In the event of the death of the Member, the salary due till the date of his death, and the medical expenses reimbursement, if any, shall be paid to his legal heir, after recovering the dues, if any, to the Legislative Assembly Secretariat or to the Government.

²13-A. Residual claims of former Member of the Tamil Nadu Legislative Council.—These rules shall apply Mutatis Mutandis to claims arising up to the 31st October 1986 in respect of the former Member of the Council.

14. Decision of the Secretary is final.—The decision of the Secretary shall be final on all matters relating to the payment of salary and medical expenses reimbursement, not covered by these rules.

¹. Vide G.O.Ms.No.904, Public (Establishment-I), dated 14th March 1989.
². Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22 April 1992.
³. Vide G.O.Ms.No.92, Public (Establishment-I and Legislature), dated 20th January, 1994 (With effect from 1st June 1991)

FORM A
(See rule 5)

Salary Bill of Members of the Tamil Nadu Legislative Assembly

Name of agency _____ Month of.....Year.....

Voucher No.....

Details of the salary and allowances due

¹Deductions

Serial Number	Name of the Member	Salary	CA	Telephone allowance	O.A.	Gross Amount	H.R.	Hostel Rent	Telephone Charges	Other Deduction	Total Deduction	² Net Amount	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)
		Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.	Rs.P.

Total

Certified that the amount has not been drawn previously passed for payment of Rs.....

(Rupees)

Secretary,
³Authorised Officer,
⁴Legislative Assembly Secretariat

¹. Details.
². Should be expressed both in figures and words.
³. Vide G.O.Ms.No.504, Public (Establishment-I), dated 16th March, 1989.
⁴. Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22nd April 1992.

FORM B
(See rule 7)

(Stamped receipt for the salary cheque)

Receipt No:

Dated:

Received a cheque/demand draft bearing No.....dated.....
the for Rs..... Rupees(.....)
from the Authorised Officer, Legislative Assembly Secretariat,
Chennai-600 009, being the salary for the month of..... to be
credited in the account of Thiru.....
M.L.A.

Member, ¹Legislative Assembly,
or
Bank nominated by the Member
of the Legislative Assembly.

FORM C
(See rule 9)

**MEDICAL EXPENSES REIMBURSEMENT BILL OF MEMBERS
OF THE TAMIL NADU ²LEGISLATIVE ASSEMBLY**

Name

Month:

Head of service
chargeable:

Voucher No.

Received the sum of Rs.....(Rupees.....)
being the amount payable on account of my reimbursement of
cost of drugs as Member of the Tamil Nadu Legislative Assembly.

Should be expressed both in words and figures.

Stamp

when claim exceeds
Rs.5000/-³

Date:

Claimant's Signature:
(stamp, if required)

Countersigned for Rs.
(in words) Rupees.....

(in figures)

¹Authorised Officer,
² Legislative Assembly Secretariat.

For use in the Treasury

Cheque No..... Drawn on.....

Pay Rs:

¹Authorised Officer,
²Legislative Assembly Secretariat.

¹. Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22nd April 1992

¹. Vide G.O.Ms.No.804, Public (Establishment-I), Department, dated 16th March 1985

². Vide G.O.Ms.No.485, Public (Establishment-I and Legislature) Department, dated 22nd April 1992.

³. Vide Tamil Nadu Govt. Gazette No 280, dated 3/11/2004.

**¹FORM D
(See rule 9)**

**FORM OF APPLICATION FOR CLAIMING REFUND OF
MEDICAL EXPENSES IN CONNECTION WITH MEDICAL
ATTENDANCE AND/OR TREATMENT OF MEMBERS OF THE
²LEGISLATIVE ASSEMBLY AND THEIR FAMILIES.**

(N.B. Separate form should be used for each patient)

1. Name and the Constituency of the Member (in BLOCK LETTERS)
2. Address of the Member:
3. Name of the patient and his/her relationship to the Member.
N.B. In case of children, state the age also.
4. (i) Place at which the patient fell ill
(ii) Period of treatment and nature of illness
5. Details of amount claimed Cost of Medicines purchased from the market (list of medicines, cash memos should be attached).

Total _____

6. List of enclosures.

¹. Vide G.O.Ms.No.197, Public (Establishment-I), dated 4th March 1981.

². Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22nd April 1992.

**DECLARATION TO BE SIGNED BY THE MEMBER OF THE
¹LEGISLATIVE ASSEMBLY**

I hereby declare that the statements in this application are true to the best of my knowledge and belief. *The person for whom medical expenses were incurred is wholly dependent on me.

*Strike out if the Member himself is a patient.

Station:

Dated:

Signature of the Member.

¹. Vide G.O.Ms.No.485, Public (Establishment-I and Legislature), dated 22nd April, 1992.

**THE TAMIL NADU LEGISLATORS' (RESIDENTIAL
TELEPHONE INSTALLATION) RULES, 1980**

[G.O. Ms.No.1464, Public (Establishment-I),
dated 28th June 1980.]

In exercise of the powers conferred by sub-section (1) of section 14, read with sub-section (4-C) of section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title and commencement.—(1) These rules may be called the Tamil Nadu Legislators (Residential Telephone Installation) Rules, 1980.

(2) These rules shall be deemed to have come into force on the 29th April 1979.

2. Definition.—In these rules, unless the context otherwise requires:-

(i) "Act" means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951).

(ii) "Member" means a Member of the ¹Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6A of the Act;

(iii) "residence" means the place where a member ordinarily resides and from which he claims travelling allowance for attending meetings of the Legislative Assembly or the Committees thereof or his place of residence in the City of Chennai, and

(iv) "Secretary" means the Secretary to the Legislative Assembly.

¹. Vide G.O.Ms.No.486, Public (Establishment-I and Legislature), Dated 22nd April 1992.

3. Application for telephone.—A Member desirous of having a telephone installed at his residence during the tenure of office as Member shall send an application in the form prescribed for the purpose by the Posts and Telegraphs Department to the District Manager, Telephones through the Secretary.

¹4. Installation and rental charges.—(1) The expenses on account of installation charges for the telephone installed at the residence of a Member shall be met by the State Government.

(2) Every member shall bear all other charges in relation to deposit, rent, local calls, trunkcalls and charges for re-connection shifting and the like.

5. Reimbursement.—Every Member shall meet the expenses on account of installation charges initially and shall be entitled for reimbursement of such charges as specified in sub-rule (i) of rule 4 on the application made to the Secretary. Such application shall be accompanied by a demand notice or document evidencing installation of the telephone, together with the receipt in token of having paid the amount:

Provided that such reimbursement shall be allowed towards installation charges in the case of telephone installed on or after 29th April 1979:

Provided further that such reimbursement of the amount paid by a Member towards installation of a telephone at his residence shall be allowed only once during his term as a Member.

6. Payment of Deposit.—(1) Every Member shall be eligible to get an interest-free advance from the State Government to meet the expenses in connection with payment towards deposit for installation of a telephone at his residence.

(2) Every such Member shall give an undertaking that he is agreeable for the recovery of the advance from his salary or pension.

¹. Vide G.O.Ms.No.445, Public (Establishment-I), Dated 17th March 1983 (with effect from 1st April 1992)

(3) A Member on receipt of advice from the Posts and Telegraphs Department for remittance of deposit for the provision of a Telephone at his residence, may apply to the Secretary with the original advice received from the Posts and Telegraphs Department, for sanction of an interest free advance for the amount of deposit. On receipt of such application, the Secretary shall arrange for the payment of the deposit amount to the Member through cheque drawn in favour of the Posts and Telegraphs Department or such other authority as may be decided from time to time.

7. Recovery of the deposit amount:—(1) The advance sanctioned under rule 6, shall be recovered from the salary of the Member in not more than 24 monthly installments within the term of his office as Member. The first such recovery shall be made from the month following the month in which the cheque is given to the Member.

(2) If for any reason, the recovery is not effected within the term of his as Member the amount outstanding shall be recovered from his pension.

THE TAMIL NADU 'LEGISLATORS' (MEDICAL ATTENDANCE AND TREATMENT TO FORMER MEMBERS) RULES, 1982

[G.O.Ms.No.122, Public (Establishment-I), dated 25th January 1982.]

RULES

1. Short title and commencement:—(1) These rules may be called the Tamil Nadu Legislators' (Medical Attendance and Treatment to former Members) Rules, 1982.

(2) These rules shall be deemed to have come into force on the 13th March 1980.

2. Definitions:—In these rules, unless the context otherwise requires:

(a) "Act" means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(b) "Assembly" means the Tamil Nadu Legislative Assembly;

(c) "Authorised Officer" means the Officer authorised by the Secretary to countersign the Medical reimbursement claims;

¹(d) "Council" means the Tamil Nadu Legislative Council, which was abolished by the Tamil Nadu Legislative Council (Abolition) Act, 1986 (Central Act 40 of 1986).

³(dd) "family" means ,-

(a) in the case of male member of the Legislative Assembly or the Council-

(i) parents;

(ii) wife;

(iii) legitimate children (including an adopted son and daughter); and

(iv) step children residing with and wholly dependent on him,;

(b) in the case of female member of the Legislative Assembly or the Council,—

(i) parents;

(ii) husband;

(iii) children (including an adopted son and daughter) residing with and wholly dependent on her;

Explanation.- for the purpose of this clause the word ‘children’ means children who have not completed 25 years and unmarried and not employed in Government, Private or self employment;

(e) “Government” means the Government of Tamil Nadu;

¹(f) Omitted

(g) “Secretary” means the Secretary to the Assembly; and

(h) “State” means the State of Tamil Nadu.

3. Eligibility and concessions admissible:—Every person, who had been a Member of the Assembly or the Council or both, but had ceased to be such Member at any time, shall be entitled to the Medical concessions ²as are admissible to the Members of the Tamil Nadu Legislative Assembly under clauses (i) to (iii) of rule 4 of the Tamil Nadu Legislative Assembly (Medical Attendance and Treatment) Rules, 1964:

Provided that the former Members referred to in the rule shall be entitled for a medical allowance of ²Rs.30,000/- (Rupees Thirty thousand only) for every financial year:

¹ Vide G.O.Ms.No.487, Public (Establishment I and Legislature), dated 22nd April 1992.

² Vide G.O.Ms.No.878, Public (Establishment I and Legislature) Department, dated 13th November 2018. (With effect from 1st July 2018)

³ Vide G.O.Ms.No.1109, Public (Establishment I and Legislature), Department dated 26th November 2010.

Provided further that the medical concessions conferred under this rule shall be extended to the members of the family of the person referred to in this rule.

²3-A. Death of former Member:—In the event of the death of the former Member after the commencement of the financial year, the proportionate amount of medical allowance for the period the former Member lives in the financial year due till the date of his death shall be paid to his legal heirs.

³Provided also that in the event of death of the member of the Legislative Assembly or the Council or former member of Legislative Assembly or the Council, the medical concession conferred under this rule shall also be extended to the members of the family of such member or the former member”;

4. ¹Claim and payment of medical allowance:—Medical allowance shall be claimed by the Authorised Officer in forms A and B appended to these rules in the month of March of every financial year, without any claim being preferred by the former Members and credited to the Accounts of the former Members in the Bank by means of a Crossed Account Payee cheque. The Bank shall furnish a receipt for the amount received.

³5. Particulars to be furnished by the persons entitled to medical concessions:—The persons referred to in rule 3 shall be required to furnish to the Secretary three copies of his passport size photograph and three specimen signatures of himself and his family members duly attested by an officer having a seal of office.

6. Issue of Identity card:—(1) Every person referred to in rule 3, shall, for the purpose of availing himself ³“and his family members after his demise” of the medical concessions be provided with an “Identity Card” in the Form “C” appended to these rules.

¹ Vide G.O.Ms.No.487, Public (Establishment I and Legislature), dated 22nd April 1992.

² Vide G.O.Ms.No.7, Public (Establishment I and Legislature), dated 3rd January 2005 (With effect from 1st April 2004)

³ Vide G.O.Ms.No.1109, Public (Establishment I and Legislature) Department, dated 26th November 2010.

(2) If, at any time, the person is not entitled to the concessions referred to in rule 3, the Identity Card already issued shall become invalid and it shall be returned forthwith to the Secretary, in all other cases, the Identity Card shall be renewed every five years.

(3) If the Identity Card is lost, a fresh Identity Card shall be issued on submitting an application enclosed with a crossed Indian Postal Order for a value of Rs.5/- (Rupees five only) drawn in favour of the Secretary. Such crossed Indian Postal Order shall not be dated earlier than 15 days from the date of application.

²6-A. Omitted¹.

7. *Special provisions*:—The decision of the Secretary on all matters not covered by these rules shall be final.

¹. *Vide* G.O.Ms.No.487, Public (Establishment I and Legislature) dated 22nd April 1992.

². *Vide* G.O.Ms.No.419, Public (Establishment I and Legislature) dated 24th March 2000 (With effect from 1st April 1999)

APPENDIX

¹FORM A (See rule 4)

FORMER MEMBERS MEDICAL ALLOWANCE

Head of Account:	Year
	Voucher No.
Number of former Members (1)	Name of the Bank Amount (2)
(<i>vide</i> schedule attached)	
Countersigned for Rs.	(Rupees

*Authorised Officer,
Legislative Assembly Secretariat.*

Certified that the amount has not been drawn previously.
Passed for payment of Rs. (Rupees

Paid cheque No:

Dated: *Authorised Officer,
Legislative Assembly Secretariat.*

¹. *Vide* G.O.Ms.No.419, Public (Estt.I and Legislature Wing) Department, dated 24-3-2000 (With effect from 1-4-1999)

**¹FORM B
(See rule 4)**

**FORMER MEMBERS MEDICAL ALLOWANCE FOR
THE YEAR OF**

Sl. No.	Legislators pension Payment Order	Name of the former Member	Account number	Name of the Bank and Address	Amount
---------	-----------------------------------	---------------------------	----------------	------------------------------	--------

*Authorised Officer,
Legislative Assembly Secretariat.*

(for the use of Bank only)

Certified that the amount has been credited to the account of the former members as detailed in the Schedule.

Place: *Signature*

Date: Designation:

**¹FORM – C
(See rule 6)**

**IDENTITY CARD FOR AVAILING MEDICAL CONCESSION
UNDER THE TAMIL NADU LEGISLATORS (MEDICAL
ATTENDANCE AND TREATMENT TO FORMER MEMBERS)
RULES, 1982**

(Valid for five years from the date of issue/renewal)

PROFORMA

1. Name of former Member/family of deceased former Member of Legislature (Constituency represented and the district may also be indicated) ..
2. Period of membership in the Assembly or the Council ..
3. Address ..
4. Married / Single ..
5. Name of the Spouse ..
6. Specimen signature of former member/ family member of the deceased former member/deceased member
 - 1.
 - 2.
 - 3.

¹. Vide G.O.Ms.No.419, Public (Estt.I and Legislature Wing) Department, dated 24-3-2000 (With effect from 1-4-1999)

PARTICULARS OF FAMILY MEMBERS

- | | | | | |
|----|---------------------|------|-----|-------------------------|
| 1. | Wife /
husband | Name | Age | Identification
marks |
| 2. | Dependent Sons | | | |
| | (i) | | | |
| | (ii) | | | |
| | (iii) | | | |
| | (iv) | | | |
| 3. | Dependent Daughters | | | |
| | (i) | | | |
| | (ii) | | | |
| | (iii) | | | |
| | (iv) | | | |
| 4. | Dependent Parents: | | | |
| | (i) Father | | | |
| | (ii) Mother | | | |

DECLARATION

I hereby declare that the particulars furnished above are true and correct to the best of my knowledge and belief

STATION :

DATE:

*Signature of the former Member of the Legislative
Assembly/Council/Family member of the
deceased former member.*

¹CERTIFICATE

1 (a) Certified that Thiru/ Tmt/ Selviis a former Member of the Legislative Assembly / Council*, who had representedConstituency in District.

(b) Certified that Thiru/ Tmt/ Selvi..... is a former member of Thiru/ Tmt/ Selvi deceased member / former Member* of the Legislative Assembly / Council, who had represented Constituency in District.

2. *The former member, family of former member, family of deceased former member, family of deceased member is entitled to accommodation in 'A' Class Wards or 'B' Class Wards whichever is available at the time of admission in the Hospitals (maintained by the State Government) free of charge, free Medical treatment, free supply of diet during his/her inpatient treatment.

3. The former members alone are eligible for medical allowance of ²Rs. 30,000/- (Rupees Thirty thousand only) for every financial year.

Signature of Issuing Authority.

Date Stamp and Seal of
The Issuing Authority

Officer :

Designation :

*(Strike out whichever not applicable)

1. Vide G.O.Ms.No.1109, Public (Establishment I and Legislature) Department, dated 26th November 2010.

2. Vide G.O.Ms.No.878, Public (Establishment I and Legislature) Department, dated 13th November 2018. (With effect from 1st July 2018)

**THE TAMIL NADU PAYMENT OF
SALARIES ACT, 1951
(TAMIL NADU ACT XX OF 1951)
AND
THE RULES FRAMED THEREUNDER**

PART - II

**THE TAMIL NADU MINISTERS TRAVELLING ALLOWANCE
RULES, 1951**

(G.O.Ms.No.42, Finance, dated 23rd January 1952)

In exercise of the powers conferred by section 9 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. These rules may be called the Tamil Nadu Ministers Travelling Allowance Rules, 1951.

12.(1) (a) The Chief Minister ³ or the Deputy Chief Minister may, when he travels by rail, reserve a saloon or tourist car;

(b) The security staff and the personal staff accompanying the Chief Minister ³ or the Deputy Chief Minister may travel with the Chief Minister ³ or the Deputy Chief Minister in the saloon or the tourist car;

(c) The security staff and the personal staff though entitled to travel by first class, shall not purchase separate tickets, if they travel with the Chief Minister ³ or the Deputy Chief Minister in the saloon or the tourist car since the expenditure relating to the travel in the saloon or the tourist car is being met by the Government; and

(d) The claims in the travelling bills of the security staff and the personal staff be restricted only to the daily allowance admissible for the journey if they travel with the Chief Minister³ or the Deputy Chief Minister in the saloon or the tourist car.

²(e) One person may travel with the Chief Minister³ or the Deputy Chief Minister in any mode of travel in the same class in which the Chief Minister ³ or the Deputy Chief Minister travels without payment of any fare.

(2) A Minister may, when he travels by rail, reserve a two-berthed or four-berthed first class compartment or an air-conditioned coupe or a four-berthed air-conditioned compartment for himself, if he deems it necessary to do so.

¹. *Vide* G.O.Ms.No.980, Public (Establishment-I L.W.), dated 31st May 1990 (With effect from 27th January 1989)

². *Vide* G.O.Ms.No.1430, Public (Establishment-I and Legislature), dated 12th December 1996 (With effect from 13th May 1996)

³. *Vide* G.O.Ms.No.1292, Public (Establishment-I and Legislature), dated 31st December 2009 (With effect from 29th May 2009)

3. A Minister, not travelling in a reserved compartment, may draw a single fare of the class by which he actually travels (including air-conditioned class) and, in addition, fractional fare calculated at forty five paise for every ten kilometres or part thereof, if the part exceeds five kilometers, but he shall himself pay for his private servants and personal luggage.

4. (1) When a Minister travels in a reserved compartment, the charge for the compartment shall be borne by the Government department concerned, subject to adjustment with the Railway Administration, as hereinafter provided and the Minister may draw fractional fare calculated at ¹forty-five paise for every ten kilometers, or part thereof, if the part exceeds five kilometers.

¹(2) When a Minister travels in a reserved railway compartment on tour, not more than one person, being a relative of the Minister, may subject to the authorised capacity of the compartment, travel with him in such compartment without payment of any fare;

¹(3) Other persons travelling with the Minister in the reserved compartment shall pay the usual railway fares by purchasing the necessary tickets, and the Minister shall specify in his travelling allowance bill the number of persons who travelled with him and also certify therein that the necessary tickets were purchased by them.

¹(4) The fares paid by the persons travelling with the Minister shall be adjusted as follows:-

(a) When the number of persons occupying the compartment (including the Minister) exceeds the minimum number of fares for which the compartment can be reserved for a member of the public, the fares for the number of occupants in excess of such minimum shall be retained by the Railway Administration.

(b) Fares which are not so retained shall be credited to the Government department concerned by deduction from the bill submitted to it by the Railway Administration.

¹. Vide G.O.Ms.No.392, Public (Elections-IV), dated 25th February 1970.

¹(5) Before beginning his journey in the reserved compartment, the Minister shall have the number and the other details or the tickets, purchased for the persons travelling with him in the compartment, entered by the station master of the station from which his journey is commenced on the form of requisition for reservation and issue of the special ticket.

¹(6) If any person travels with the Minister in the reserved compartment after the issue of the special ticket to the Minister, the number and the other details of the tickets purchased for such person shall be invariably noted by the Minister or an officer authorised by him on his behalf, on the special ticket issued by the Railway with the following certificates:-

“Certified that the fares have been duly paid for.....
..... first-class passengers travelling in the same compartment holding ticket No..... from - to-”

Note:- The procedure in sub-rules (3) to (6) is laid down for the purpose of enabling the necessary adjustment to be made between the Government department concerned and the Railway Administration.

5. ²(1) A Minister may draw mileage, for journeys by road, at ³two rupees only per kilometer if he engages a taxi for the journey and at thirty two paise per kilometer, if he travels in any other conveyance, provided the cost of its use or propulsion is met by him.

(2) A Minister may also undertake journey by a taxi engaged by the District Collectors for which the expenditure will be met from Government funds by the District Collectors according to the powers delegated to them. For such journeys, a Minister is not eligible for mileage.

Note:- It is not the intention that any specific certificate as to the Ministers meeting the cost of its use of propulsion should be called for.

¹. Vide G.O.Ms.No.392, Public (Election-IV), dated 25th January 1970.

². Vide G.O.Ms.No.1750, Public (Establishment-I), dated 13th October 1984.

³. Vide G.O.Ms.No.730, Public (Special-B), dated 5th July 1993.

9. A Minister may draw the actual cost of transporting at owner's risk, a motor car by railway such cost shall include a single-third class fare for a chauffeur or cleaner.

Provided that if the motor car is transported in any other manner, the Minister may draw the cost which would have been incurred, if it had been transported by train, steamer or other craft, as the case may be.

Note:—If the motor car so transported belongs to the Government any loss or damage sustained in respect thereof which is not recoverable from the Railway, shall be borne by the Government.

10. (1) A Minister may draw for a journey by air, the fare paid by him for such journey and in addition daily allowance at the rate of ³ fifty-five rupees per day when touring within the State and at the rate of eighty-five rupees per day when touring outside the State. If, however on the same day, before or after the journey by air, he makes a journey by any other means of locomotion, he may at his option draw in lieu of daily allowance, the mileage allowance, if any admissible for the journey so made.

¹(2) A Minister who makes a journey outside India may draw, as travelling for the journey, the fare paid by him for such journey by air, steamer or railway and may draw in addition, the actual expenses incurred by him, connected with the journey including the period of halt.

²(3) Ministers shall be reimbursed the annual premium as may be fixed at the Insurance Companies, from time to time, and paid by them for taking a comprehensive insurance policy upto rupees one lakh with any Insurance Company of their choice against personal accidents during their travel by air, rail and road and also when they visit places of riots, strikes and civil, commotion on production of receipts. The claim for the reimbursement of the annual premium for the comprehensive Insurance Policy will be

1. *Vide* G.O.Ms.No.147, Public (Establishment-I), dated 27th January 1986 (With effect from 1st April 1982)

2. *Vide* G.O.Ms.No.971, Public (Establishment-I), dated 26th May 1978.

3. *Vide* G.O.Ms.No.730, Public (Special-B), dated 5th July 1993

made year after year, after the expiry of the validity of the policy for each year.

Note:—(1) For the purposes of this rule "journey by air" means journeys performed in the machines of Public Air Transport Companies regularly flying for hire, including free transit by air, in a Government machine or in a machine chartered by Government ² and include journeys performed by private aeroplanes or air taxis.

(2) If available, return tickets at reduced rates should always be purchased, if the Minister expects to perform the return journey by air with in the period during which a return ticket is available.

(3) The restriction in sub-rule (10) (1) to the drawal of both daily allowance and mileage will apply only in the case of continuous journeys. In other cases where a journey is performed separately on the same day, the travelling allowance as admissible for that part may also be drawn.

(4) The Minister may travel by air from Chennai to Trivandrum and from Trivandrum to Nagercoil by road and return to Chennai by the same routes whenever they visit Kanniyakumari district on duty.

¹10-A. A Minister may draw an advance towards the travelling expenses during a journey on tour. The amount so drawn shall not in any circumstances, exceed the amount of travelling allowance to which the Minister is entitled for the journey which has not already commenced and shall not also exceed the sum likely to be required to meet his travelling expenses for the month or for the probable duration of the tour, whichever is shorter. The advance shall be charged to the final head of expenditure concerned. When the Minister returns to Headquarters on completing the tour, the advance drawn should be adjusted at once in full, in the detailed travelling allowance bill for the month. When the Minister has drawn an advance the second advance shall not be drawn unless the

1. *Vide* G.O.Ms.No.2150, Public (Establishment-I), dated 17th November 1978.

2. *Vide* G.O.Ms.No.989, Public (Establishment-I & Legislature), dated 21st May 2007 (with effect from 4th December 2006.)

balance on the advance drawn, if any, is remitted into the bank and the adjustment travelling allowance bill has been presented at the Pay and Accounts Office.

Explanation.—(1) “Headquarters” means the City of Chennai.

(2) “Bank” means any office or branch of the Banking Department of the Reserve Bank of India.

10-B. Where a Minister proceeding on tour reserves accommodation for the air journey and subsequently cancels it in the exigencies of public service, an expenditure involved for the cancellation of the accommodation shall be met from the State funds. The cancellation or postponement of such air journeys shall, however, be intimated to Air lines Corporation as soon as possible so that the cancellation fee charged by the Corporation may be minimised.

11. The State Government may by order, relax the provision of these rules in any particular case to such extent or subject to such conditions or modifications, as may be specified in such order and also fix the rates of travelling and daily allowances applicable to the case.

¹. Vide G.O.Ms.No.107, Public (Allowances-I), dated 26th May 1981.

**THE TAMIL NADU MINISTERS AND PRESIDING OFFICERS
OF LEGISLATURE (FURNISHING AND MAINTENANCE OF
GOVERNMENT HOUSES AND PROVISION OF AMENITIES)
RULES, 1977**

In exercise of the powers conferred by sub-section (1) of section 14, read with sub-section (1) of section 6-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. Short title, application and commencement.—(1) These rules may be called Tamil Nadu Ministers and Presiding Officers of Legislature (Furnishing and Maintenance of Government Houses and Provision of Amenities) Rules, 1977.

¹(2) They shall apply to the furnishing and maintenance of and to the provision of amenities at any house occupied by any Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition, the Parliamentary Secretary or the Chief Government Whip such houses having been provided by the State Government free of rent.

¹(3) There shall be allowed a grace time of two months to vacate the house after demitting office and a fair rent of two hundred and fifty rupees per mensem shall be collected during the grace period of two months and on the expiry of grace period in addition to the recovery of fair rent there shall be compulsion to vacate the house.

(4) They shall be deemed to have come into force on the 1st November 1967.

2. ²Definition.—In these rules—

(a) Omitted.

¹. Vide G.O.Ms.No.1568, Public (Establishment-I), dated 12th August, 1981.

². Vide G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January, 1989 (With effect from 2nd January, 1989)

(b) 'Act' means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(c) 'Chief Government Whip' means the Chief Government Whip in the Legislative Assembly;

¹(d) Omitted;

(e) ³'Deputy Speaker ' means the Deputy Speaker of the Legislative Assembly;

(ee) ²'Electrical appliances' includes fan, refrigerator, hot water boiler, TV and motor;

(f) 'House' means a house mentioned in sub-rule (2) of rule 1;

(g) 'Leader of the Opposition, means the Leader of the opposition in the Legislative Assembly;

(h) 'Minister' includes the Chief Minister;

(i) 'Parliamentary Secretary' means the Parliamentary Secretary to the Minister;

(j) 'Speaker' means the Speaker of the Legislative Assembly;

(k) 'Term of office' means the period during which a person holds office as such and it shall continue till the spell of five years after the general election expires, unless he ceases to hold that post earlier.

³3. *Structural alterations and additions to houses.*—Such structural alterations and additions to houses as are required to be made in any house for the accommodation and convenience of sentries, visitors and personal staff, or as are necessitated by

¹. Vide G.O.Ms.No.1433, Public (Legislature Wing), dated 28th August 1989 (With effect from 11th February 1989)

². Vide G.O.Ms.No.1266, Public (Establishment-I and Legislature), dated 26th July,1990 (With effect from 1st November 1986)

³. Vide G.O.Ms.No.961, Public (Establishment-I), dated 18th June 1983.

the posting of sentries personal staff, shall subject to the approval of the State Government, be carried out at the cost of the State Government.

4. *Electrical fittings.*—(1) Any extension of electrical amenities, including increase in number of fans required by the Minister, the Speaker or the Chairman, as the case may be, shall, subject to the approval of the State Government be provided at the cost of the State Government.

¹(2) The life of fan, refrigerator, hot water boiler, television and motor shall be ten years and of other electrical appliances shall be seven years from the date of purchase.

5. *Furniture and fittings.*—(1) Furniture and fittings shall subject to the approval of the State Government, be provided to the houses during the tenure of office of the Minister or the Speaker, as the case may be and maintained at the cost of the State Government.

¹(2) The life of the furniture and furnishings shall, from the date of their purchase, be as follows:-

(i) Furniture-

- | | |
|---------------------------------|---------------|
| (a) Wooden furniture |10 years |
| (b) Steel or Aluminum furniture |15 years |

(ii) Furnishings-

- | | |
|---|--------------------------|
| (a) Sofa, Pillow and mattress covers |2 years |
| (b) Bed sheets and Bed spreads |3 years |
| (c) Curtain, Carpets, Mats, Mattress, Pillows, Woollen and Linen furnishings and Mosquito nets. |3 years & 6 months. |

¹. Vide G.O.Ms.No.1266, Public (Establishment-I and Legislature), dated 26th July 1990 (With effect from 1st November 1986)

16. Refrigerator and hot water boiler.—One refrigerator and two electric hot water boilers may be provided to the house during the ²term of office of the Minister, the Speaker, ³the Deputy Speaker, the Leader of Opposition, the Parliamentary Secretary or the Chief Government Whip as the case may be and maintained at the cost of the State Government:

Provided that if the house has a separate guest wing, an additional electric hot water boiler may be provided at the cost of State Government.

46.A. Television.—(1) Colour Television set shall be provided to the house during ²the term of office of the Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition, as the case may be, at the cost of the State Government, if he does not own one at his cost.

(2) Black and White Television set shall be provided to the house during ²the term of office of the Chief Government Whip, the Parliamentary Secretary as the case may be, at the cost of the State Government if he does not own one at his cost.

17. Telephones.—Telephone facilities shall be provided to the house during the ²term of office of Minister, the Speaker, the Deputy Speaker, ³the Parliamentary Secretary, Leader of opposition or the Chief Government Whip, as the case may be, at the cost of the State Government. Telephone charges shall also be borne by the State Government.

8. Water charges.—The water charges payable to the Municipal Corporation of Chennai and the pumping charges shall be borne by the State Government.

9. Electricity consumption charges.—The electricity consumption charges shall be borne by the State Government.

1. *Vide* G.O.Ms.No.1568, Public (Establishment-I), dated 12th August 1981.

2. *Vide* G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January, 1989 (With effect from 2nd January 1989)

3. *Vide* G.O.Ms.No.1266, Public (Establishment-I and Legislature), dated 26th July 1990 (With effect from 1st November 1986)

4. *Vide* G.O.Ms.No.1601, Public (Establishment-I and Legislature), dated 26th July 1990 (With effect from 1st November 1986)

10. Provision of electric bulbs.—The house shall be provided with electric bulbs and fused bulbs shall be replaced, at the cost of the State Government.

11. Maintenance of buildings.—The house shall be maintained at the cost of the State Government.

12. Up-Keep of house.—The house shall be provided with one sweeper one mazdoor and one gardener at the cost of the State Government and, appointment to these posts shall be made by the Minister or the Speaker as the case may be at his own accord;

Provided that in the case of the house provided to the Deputy Speaker, ²the Parliamentary Secretary, the Leader of opposition of the Chief Government Whip, one sweeper and one mazdoor shall be provided at the cost of the State Government and appointment to these posts shall be made by the Deputy Speaker ¹the Parliamentary Secretary, the Leader of opposition or the Chief Government Whip, as the case may be, at his own accord.

13. Maintenance of garden.—The garden inside the compound of the house shall be maintained by the State Government.

14. Prior approval to incur expenditure.—On or after the publication of these rules in the Tamil Nadu Government Gazette, no expenditure exceeding Rs.10,000 (Rupees Ten thousand only) per annum, shall be incurred under these rules for furnishing and maintenance of or provision of the amenities in a house, except with the prior approval of the State Government.

15. Usufructs.—The occupants shall be entitled to enjoy the usufructs of the trees and other produce in the compound of the house, during the period of their occupation.

16. Inventory of furniture, fitting and electrical appliances.—An inventory of furniture, fittings and electrical appliances provided at the house of the Minister, the Speaker, ¹the Deputy Speaker, the Leader of the Opposition, the Parliamentary Secretary or the

1. *Vide* G.O.Ms.No.1568, Public (Establishment-I), dated 12th August, 1981.

2. *Vide* G.O.Ms.No.1266, Public (Establishment-I and Legislature), dated 26th July 1990 (With effect from 1st November 1986)

Chief Government Whip, as the case may be, shall be prepared and verified periodically by the Chief Engineer (Buildings), Public Works Department in accordance with the instructions issued by the State Government.

¹17. Receipt of acknowledgement.—An acknowledgement shall be obtained from the Senior Personal Assistant to ²the Minister or the Speaker as the case may be and the Personal Assistant to the Deputy Speaker, ²the Leader of Opposition, the Parliamentary secretary or the Chief Government Whip, as the case may be, for furniture, fittings and electrical appliances provided at the house by the Chief Engineer (Buildings), Public Works Department. The Senior Personal Assistant or the Personal Assistant, as the case may be, shall be responsible for the upkeep of all the furniture, fittings and electrical appliances which are provided at the house:

¹ Vide G.O.Ms.No.1266, Public (Establishment-I and Legislature), dated 26th July 1990 (With effect from 1st November 1986)

² Vide G.O.Ms.No.1568, Public (Establishment-I), dated 12th August 1981.

THE TAMIL NADU MINISTERS AND PRESIDING OFFICERS OF LEGISLATURE (FURNISHING OF PRIVATE HOUSES AND PROVISION OF AMENITIES) RULES, 1977

In exercise of the powers conferred by sub-section (1) of section 14, read with sub-section (2) of section 6-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. *Short title, application and commencement.*—(1) These rules may be called the Tamil Nadu Ministers and Presiding Officers of Legislature (Furnishing of Private Houses and Provision of Amenities) Rules, 1977.

¹(2) They shall apply to the furnishing, maintenance and the provision of amenities at the house occupied and owned by ²any Minister or the Speaker and is paid a rent of a sum not exceeding ³seventy thousand rupees per mensem as may be fixed by the Public Works Department of the State Government in lieu of house rent paid under ²Section 3 or 4 of the Act.

²(3) They shall also apply to the furnishing, maintenance and the provision of amenities at the house occupied and owned by ¹the Deputy Speaker, the Parliamentary Secretary, the Leader of Opposition and Chief Government Whip and paid a rent of a sum not exceeding ³seventy thousand rupees per mensem as may be fixed by the Public Works Department of the State Government in lieu of the house rent paid under section 2,4,6 or 6A of the Act.

(4) They shall be deemed to have come into force on the 1st November 1967.

2. ⁴*Definitions.*—In these rules-

(a) Omitted.

¹ Vide G.O.Ms.No.1568, Public (Establishment I), dated 12th August 1981.

² Vide G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

³ Vide G.O.Ms.No.269, Public (Establishment-I and Legislature), dated 3rd March 2016 (With effect from 3rd March 2016)

⁴ Vide G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January 1989 (With effect from 2nd January 1989)

(b) 'Act' means the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951);

(c) 'Chief Government Whip' means the Chief Government Whip in the Legislative Assembly;

(d) ¹Omitted;

(e) 'Deputy Speaker' means the Deputy Speaker of the Legislative Assembly;

(ee) ²'Electrical appliances' include fan, refrigerator, hotwater boiler, TV and motor;

(f) 'House' means a house mentioned in sub-rule (2) of rule 1;

(g) 'Leader of the Opposition' means the Leader of the Opposition in the Legislative Assembly;

(h) 'Minister' includes the Chief Minister;

(i) 'Parliamentary Secretary' means the Parliamentary Secretary to the Minister;

(j) 'Speaker' means the Speaker of the Legislative Assembly;

(k) 'Term of office' means the period during which a person holds office as such and it shall continue till the spell of five years after the general election expires, unless he ceases to hold that post earlier.

3. Structural alterations and additions to houses.—(1) Such structural alterations and additions as are required to be made in any house for the accommodation and convenience of sentries, visitors and personal staff, or as are necessitated by the posting

¹. *Vide* G.O.Ms.No.1433, Public (Legislature Wing), dated 28th August 1989 (With effect from 11th February, 1989).

². *Vide* G.O.Ms.No.1266, Public (Establishment. I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

of sentries and personal staff, shall subject to the approval of the State Government, be carried out at the cost of the State Government.

¹(2) The total cost of such structural alterations and additions made to the house during the tenure of office of ²the Minister or the Speaker, as the case may be, shall not exceed thirty thousand rupees and in the case of the Deputy Speaker, ²the Leader of opposition, the Parliamentary Secretary or the Chief Government Whip as the case may be shall not exceed twenty thousand rupees.

¹(3) When the Minister, the Speaker, the Deputy Speaker, ²the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, as the case may be, lays down office, such of those structural alterations and additions carried out at the cost of the State Government as can be dismantled, shall be removed and taken back by the State Government or ²depreciated value thereof as may be fixed by the Public Works Department of the State Government from time to time shall be recovered from the Minister, the Speaker, the Deputy Speaker, ²the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip if he desires to retain them. The structural alterations and additions as cannot be dismantled shall be left as they are.

4. Electrical fittings.—(1) Any extension of electrical amenities, including increase in number of fans, required to bring the house to proper standards, shall subject to the approval of the State Government be provided at the cost of the State Government.

¹(2) The total cost of any extension of electrical amenities provided to the house during the tenure of office of ²the Minister or the Speaker as the case may be shall not exceed three thousand rupees and in the case of the Deputy Speaker ²the Leader of Opposition, the Parliamentary Secretary or the ²Chief Government Whip, as the case may be, shall not exceed two thousand rupees.

¹. *Vide* G.O.Ms.No.1568, Public (Establishment I), dated 12th August 1981.

². *Vide* G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November, 1986).

15. Furniture and fittings.—Furniture and fittings costing up to monetary limit of thirty thousand rupees shall be provided to the house during the tenure of office of ²the Minister or the Speaker or the Speaker as the case may be, and twenty thousand rupees during the tenure of office of the Deputy Speaker, ²the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be and maintained at the cost of the State Government. The cost of the annual maintenance of furniture and fittings shall be fixed at eight per cent of the capital cost of the furniture supplied and fittings provided. Such amenities shall be, removed or taken back by the State Government when the Minister, the Speaker, ²the Deputy Speaker, the Parliamentary Secretary, the Leader of the Opposition or the Chief Government Whip, as the case may be lays down office or the value thereof shall be recovered from the Minister, the Speaker, ²the Deputy Speaker, the Parliamentary Secretary, the Leader of the Opposition or the Chief Government Whip desires to retain them.

Explanation.—The monetary limit specified in this rule shall be with reference to the actual capital cost of the furniture and fittings at the time of purchase and no depreciation shall be allowed in working out the monetary limit on any date. The rules of the Public Works Department governing the life of steel and wooden furniture shall also apply to the furniture provided under this rule.

³(2) The life of the furniture and furnishings shall, from the date of its purchase, be fixed as follows.-

(i) Wooden furniture10 years
(ii) Steel furniture15 years
(iii) Furnishings-	
(a) Pillow covers and Sofa Covers2 years
(b) Bed sheets and Bed spreads3 years
(c) Curtains, Carpets, Doormats, Woolen and Linen furnishing and Mosquito nets3½ years.

1. Vide G.O.Ms.No.1568, Public (Establishment I), dated 12th August 1981.

2. Vide G.O.Ms.No.1266, Public (Establishment. I and Legislature), dated 26th July 1990 (With effect from 1st November, 1986).

3. Vide G.O.Ms.No.169, Public (Establishment I), dated 8th February 1984.

6. Refrigerator and hot water boilers.—One refrigerator and two electric hot water boilers may be provided to the house during the ¹term of office of the Minister, the Speaker the Deputy Speaker, ²Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be, and maintained at the cost of the State Government be provided to the house of ² the Minister or the Speaker, as the case may be, at the cost of the Government.

Provided that if the house has a separate guest wing, an additional electric hot water boiler may be provided to the house of ² the Minister or the Speaker, as the case may be, at the cost of the Government.

³6-A. Television.—(1) Colour Television Set shall be provided to the house during the ¹term of Office of the Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition, as the case may be at the cost of the State Government, if he does not own at his cost.

(2) Black and White Television set shall be provided in the House during the term of office of the Parliamentary Secretary or the Chief Government Whip, as the case may be, at the cost of the State Government, if he does not own one at his cost.

7. Telephone.—Telephone facilities shall be provided to the house during the ¹term of office of the Minister, the Speaker, the Deputy Speaker, ²the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be at the cost of the State Government. Telephone charges shall also be borne by the State Government.

1. Vide G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January 1989 (With effect from 2nd January 1989).

2. Vide G.O.Ms.No.1266, Public (Establishment. I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

3. Vide G.O.Ms.No.1601, Public (Legislature Wing), dated 22nd September 1988 (With effect from 14th October 1986).

8. Overall monetary limit.—Notwithstanding anything contained in rules 3, 4, and 5 the State Government may authorise the incurring of expenditure in excess of the monetary limits specified in any of the rules on any of the items mentioned therein:

Provided that the total expenditure incurred on the structural alterations and additions, extensions or electrical fittings, furniture and fittings, refrigerator, electric, hot water boilers during the tenure of office of ²the Minister or the Speaker, as the case may be, shall not in any case exceed ³sixty thousand rupees and in the case of the Deputy Speaker, ²the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be, shall not in any case exceed ³forty thousand rupees.

9. Removal of amenities.—(1) When the Minister, the Speaker, the Deputy Speaker, ²the Leader of Opposition, the Parliamentary Secretary or the Chief Government Whip as the case may be, to whom a house rent is paid under sections ²3,4,6 or 6-A of the Act, cease to occupy any house in respect of which any expenditure has been incurred under rules ²4,5,6,6A or 7 or when he lays down office, such of those amenities as are provided at the cost of the State Government, shall be removed and taken back by the State Government. However, if for any reason, they are not able to return the articles, the Minister, the Speaker, the Deputy Speaker, ²the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be, permitted to retain them after the payment of depreciated value of the articles.

²(2) The depreciated value of the article referred to in sub-rule (1) shall be determined with reference to the life time of the article, from the date of its purchase, as detailed in the Table below:-

¹. Vide G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January 1989 (With effect from 2nd January 1989)

². Vide G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

³. Vide G.O.Ms.No.1408, Public (Establishment I and Legislature), dated 21st July 1986 (With effect from 4th June 1986).

THE TABLE

<i>Serial Number and Name of the article</i>	<i>Life time</i>	<i>Depreciation in percentage per annum</i>
(1)	(2)	(3)
1. <i>Furniture</i> —		
(i) Wooden furniture	Ten years	10
(ii) Steel or Aluminium furniture	Fifteen years	6.67
2. <i>Electrical Appliance</i> —		
(i) Fan, Refrigerator, Hot Water boilers, Television and Motor	Ten years	10
(ii) Other electrical appliances	Seven years	14.25
3. <i>Furnishings</i> —		
(i) Sofa pillow and Mattress covers	Two years	50
(ii) Bed sheet and Bed spreads	Three years	33.3
(iii) Curtains, Carpets, Mats, Mattress, Pillows, Wollen and Linen furnishing, Mosquito nets and other furnishings.	Three years and six months.	28.5

10. Water charges.—The water charges payable to the Municipal Corporation of Chennai and the pumping charges shall be borne by the State Government.

11. Electricity consumption charges.—The electricity consumption charges shall be borne by the State Government.

12. Up-keep of house.—The house shall be provided with one sweeper, one mazdoor and one gardener at the cost of the State Government and appointment to the these posts shall be made by ¹Minister or the Speaker, as the case may be, at his own accord:

¹. Vide G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

Provided that in the case of the house provided to the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, one sweeper and one gardener shall be provided at the cost of the State Government and appointment to these posts shall be made at their own accord.

12-A. Expenditure towards repair.—The total expenditure per annum towards repair charges including white washing shall not exceed a month's rent fixed to the house.

13. An inventory of furniture, fittings and electrical appliances provided at the house of the Minister, the Speaker, the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of the Opposition or the Chief Government Whip, as the case may be, shall be prepared and verified periodically by the Chief Engineer (Buildings), Public Works Department, in accordance with the instructions issued by the State Government.

14. Receipt of acknowledgement.—An acknowledgement shall be obtained from the Senior Personal Assistant to ¹the Minister or the Speaker as the case may be and the Personal Assistant to the Deputy Speaker, ¹the Leader of the Opposition, the Parliamentary Secretary or the Chief Government Whip, as the case may be, for the furniture, fittings and electrical appliances provided at the house by the Chief Engineer (Buildings), Public Works Department. The Senior Personal Assistant or the Personal Assistant, as the case may be, shall be responsible for the up-keep of all the furniture, fittings and electrical appliances which are provided at the house.

^{1.} *Vide* G.O.Ms.No.1266, Public (Establishment. I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

THE TAMIL NADU MINISTERS AND PRESIDING OFFICERS OF LEGISLATURE (FURNISHING AND MAINTENANCE OF PRIVATE HOUSES TAKEN ON LEASE AND PROVISION OF AMENITIES) RULES, 1981

In exercise of the powers conferred by sub-section (1) of Section 14, read with sub-section (2) of Section 6-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:-

RULES

1. *Short title, application and commencement.*—(1) These rules may be called the Tamil Nadu Ministers and Presiding Officers of Legislature (Furnishing and Maintenance of Private House taken on Lease and Provision of Amenities) Rules, 1981.

(2) They shall apply to the furnishing, and maintenance of and to the provision of amenities at any house taken on lease and occupied by ¹any Minister or the Speaker and is paid a rent of a sum not exceeding ²Seventy thousand rupees per mensem as may be fixed by the Public Works Department of the State Government in lieu of house rent paid under section 3 or 4 of the Act.

(3) They shall also apply to the furnishing, maintenance and the provision of amenities at any house taken on lease and occupied by the Deputy Speaker, the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip of a sum not exceeding ²Seventy thousand rupees per mensem, as the case may be fixed by the Public Works Department of the State Government in lieu of house rent paid under section ¹4,6 or 6A of the Act as the case may be.

(4) There shall be allowed a grace time of two months to vacate the house after demitting office and a fair rent of two hundred and fifty rupees per mensem shall be collected during

^{1.} *Vide* G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

^{2.} *Vide* G.O.Ms.No.269, Public (Establishment-I and Legislature), dated 3rd March 2016 (With effect from 3rd March 2016).

the grace period of two months and on the expiry of grace period, in addition to the recovery of fair rent there shall be compulsion to vacate the house.

(5) They shall be deemed to have come into force with effect from the 9th June 1980.

2. ¹*Definitions*:—In these rules unless the context otherwise requires-

(a) Omitted.

(b) “Act” means the Tamil Nadu Payment of Salaries Act, 1951. (Tamil Nadu Act XX of 1951);

(c) “Chief Government Whip” means the Chief Government Whip in the Legislative Assembly;

(d) ²Omitted.

(e) “Deputy Speaker” means the Deputy Speaker of the Legislative Assembly;

(ee) ³“Electrical appliances” include fan, refrigerator, hot water boiler, T.V. and motor.

(f) “House” means a house mentioned in sub-rule (2) of rule 1;

(g) “Leader of the Opposition” means the Leader of the Opposition at the Legislative Assembly;

(h) “Minister” includes the Chief Minister;

(i) “Parliamentary Secretary” means the Parliamentary Secretary to the Minister;

(j) “Speaker” means the Speaker of the Legislative Assembly;

1. *Vide* G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January 1989 (With effect from 2nd January 1984).

2. *Vide* G.O.Ms.No.1435, Public (Legislature Wing), dated 28th August 1989 (With effect from 11th February 1989).

3. *Vide* G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

(k) “Term of office” means the period during which a person holds office as such and it shall continue till the spell of five years after the general election expires, unless he ceases to hold that post earlier.

3. *Structural alterations and additions to house*:—(1) Such structural alterations and additions as are required to be made in any house for the accommodation and convenience of sentries, visitors and personal staff or as necessitated by the posting of sentries and personal staff, shall, subject to the approved of the State Government be carried out at the cost of the State Government.

(2) The total cost of such structural alterations and additional made to the house during the tenure of office of the Minister or the Speaker, as the case may be, shall not exceed thirty thousand rupees and in the case of the Deputy Speaker, the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, as the case may be, shall not exceed twenty thousand rupees.

(3) ¹When a Minister, the Speaker, the Deputy Speaker, the Parliamentary Secretary, the Leader of the Opposition or the Chief Government Whip, as the case may be, lays down office, such of those structural alterations and additions carried out at the cost of the State Government as can be dismantled, shall be removed and taken back by the State Government or the depreciated value thereof as may be fixed by Public Works Department from time to time, shall be recovered from the owner of the house, if he desires to retain them. The structural alterations and additions as cannot be dismantled shall be left as they are.

(4) While taking private houses for occupation of a Minister, the Speaker, the Deputy Speaker, the Parliamentary Secretary, the Leader of the Opposition or the Chief Government Whip, as the case may be, a lease deed as prescribed in the Annexure to these rules shall be executed.

1. *Vide* G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

4. Electrical fittings:—(1) Any extension of electrical amenities including increase in number of fans required, to bring the house to proper standards, shall, subject to the approved of the State Government be provided at the cost of the State Government.

(2) The total cost of any extension of electrical amenities provided to the house during the tenure of office of ¹the Minister or the Speaker as the case may be, shall not exceed three thousand rupees and in the case of the Deputy Speaker, ¹the Leader of Opposition, the Parliamentary Secretary or the Chief Government Whip as the case may be, shall not exceed two thousand rupees.

5. Furniture and fittings:—(1) Furniture and fittings costing upto a monetary limit of thirty thousand rupees, shall be provided to the house, during the tenure of office of ¹the Minister or the Speaker, as the case may be, and twenty thousand rupees during the tenure of office of the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be, and maintained at the cost of the State Government. The cost of annual maintenance of furniture and fittings shall be fixed at eight percent of the capital cost of the furniture supplied and fittings provided. Such amenities shall be removed and taken back by the Government, when the Minister, the Speaker ¹the Deputy Speaker, the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be lays down office or the value there of, shall be recovered from the Minister or the Speaker, the Deputy Speaker, the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip if he desires to retain them.

²2. The life of the furniture and furnishings shall, from the date of its purchase, be fixed as follows:-

(i) Wooden furniture	...10 years
(ii) Steel furniture	...15 years

¹. Vide G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

². Vide G.O.Ms.No.169, Public (Establishment.), dated 8th February 1984.

(iii)Furnishings-

(a) Pillow-covers and sofa covers	...2 years
(b)Bed-sheets and bed spreads3 years
(c) Curtains, carpets, doormats, woollen and linen furnishing and mosquito-nets3½ years

6. Refrigerator and hot water boilers.—One refrigerator and two electric hot water boilers may be provided to the house during the ² term of office of the Minister, the Speaker, the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, as the case may be, and maintained at the cost of the State Government:

Provided that if the house has a separate guest wing, an additional electric hot water boiler may be provided to the house of the Minister or the Speaker as the case may be, at the cost of the State Government.

³7. Television.—(1) Colour Television set shall be provided to the house during ²the term of office of the Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition as the case may be, at the cost of the State Government, if he does not own one at his cost.

(2) Black and White Television set shall be provided to the House during the ²term of office of the Parliamentary Secretary or the Chief Government Whip, as the case may be, at the cost of the State Government, if he does not own one at his cost.

8. Telephone.—Telephone facilities shall be provided during the ²term of office of the Minister, the Speaker, Deputy Speaker, ³ the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, as the case may be, at the cost of the State

¹. Vide G.O.Ms.No.1266, Public (Establishment. I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

². Vide G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January 1989 (With effect from 2nd January 1989).

³. Vide G.O.Ms.No.1601, Public (Legislature Wing), dated 22nd September 1988 (With effect from 14th October 1986).

Government. Telephone charges shall also be borne by the State Government.

9. Overall monetary limit.—Notwithstanding anything contained in rules 3,4 and 5, the State Government may authorise the incurring of expenditure in excess of the monetary limits specified in any of the above rules on any of them mentioned therein:

Provided that the total expenditure incurred on the structural alterations and additions, extension of electrical fittings, furniture and fittings, refrigerator, electrical hot water boilers, during the tenure of office of ¹the Minister or the Speaker as the case may be, shall not in any case, exceed ³ sixty thousand rupees and in the case of the Deputy Speaker, ²the Parliamentary Secretary, the Leader of the Opposition or the Chief Government Whip as the case may be, shall not in any case exceed ³ forty thousand rupees.

10. Removal of amenities.—(1) When the Minister, the Speaker, ¹the Deputy Speaker, the Leader of Opposition or the Parliamentary Secretary or the Chief Government Whip, as the case may be, to whom a house rent is paid under Sections 3,4,6 or 6-A of the Act, ceases to occupy any house in respect of which any expenditure has been incurred under rules 4,5,6,7 or 8 or when he lays down office, such of those amenities as are provided at the cost of the State Government shall be removed and taken back by the State Government. However, if for any reason, they are not able to return the articles, the Minister, the Speaker, the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, as the case may be, may be permitted to retain them after the payment of depreciated value of the articles.

¹(2) The depreciated value of the article referred to in sub-rule (1) shall be determined with reference to the life time of the article, from the date of its purchase, as detailed in the Table below:-

¹. Vide G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November, 1986).

². Vide G.O.Ms.No.4, Public (Legislature Wing), dated 2nd January 1989 (With effect from 2nd January, 1984).

³. Vide G.O.Ms.No.1408, Public (Establishment I), dated 21st July 1986 (With effect from 4th June, 1986).

THE TABLE

Serial Number and Name of the article (1)	Life time (2)	Depreciation in percentage per annum (3)
1. Furniture—		
(i) Wooden furniture	Ten years	10
(ii) Steel or Aluminium furniture	Fifteen years	6.67
2. Electrical Appliances:		
(i) Fan, Refrigerator, Hot Water boilers, Television and Motor	Ten years	10
(ii) Other electrical appliances	Seven years	14.25
3. Furnishings:		
(i) Sofa pillow and Mattress covers	Two years	50
(ii) Bed sheet and Bed spreads	Three years	33.3
(iii) Curtains, Carpets, Mats, Mattress, pillows, Wollen and Linen furnishings, Mosquito nets and other mats, matters furnishings.	Three years and six months.	28.5

11. Water charges.—The water charges payable to the Municipal Corporation of Chennai and the pumping charges shall be borne by the State Government.

12. Electricity consumption charges.—The electricity consumption charges shall be borne by the State Government.

13. Up-keep of house.—The house shall be provided with one sweeper, one mazdoor and one gardener at the cost of the State

¹. Vide G.O.Ms.No.1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November, 1986).

Government and appointment to these posts shall be made by the Minister or the Speaker as the case may be, at the his own accord:

Provided that in the case of the house provided to the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, one sweeper and one gardener shall be provided at the cost of the State Government and appointment to these posts shall be made by the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip, as the case may be, at his own accord.

14. The total expenditure per annum towards repair charges including white washing shall not exceed a month's rent fixed to the house.

15. Inventory of furniture, fittings and electrical appliances:—An inventory of furniture, fittings and electrical appliances provided at the house of the Minister, the Speaker, the Deputy Speaker, ¹the Parliamentary Secretary, the Leader of Opposition or the Chief Government Whip as the case may be, shall be prepared and verified periodically by the Chief Engineer (Buildings), Public Works Department, in accordance with the instructions issued by the State Government.

16. Receipt of acknowledgement:—An acknowledgement shall be obtained from the Senior Personal Assistant to ¹the Minister or the Speaker as the case may be and the Personal Assistant to the Deputy Speaker ¹ the Leader of Opposition, Parliamentary Secretary or the Chief Government Whip as the case may be, for the furniture, fittings and electrical appliances provided at the house by the Chief Engineer (Buildings), Public Works Department. The Senior Personal Assistant or the Personal Assistant, as the case may be, shall be responsible for the upkeep of all the furniture, fittings and electrical appliances which are provided at the house.

¹. *Vide* G.O. Ms. No. 1266, Public (Establishment I and Legislature), dated 26th July 1990 (With effect from 1st November 1986).

ANNEXURE
[See rule 3 (4)]

This Deed of lease made on this the day of.....between.....son of Thiru.....residing at.....(hereinafter called "the lessor" which expression shall wherever the context so admits, include his heirs, executors, administrators, legal representatives and assigns) of the One part and the Governor of Tamil Nadu (hereinafter called "the lessee" which expression shall, where the context so admits, include his successors-in-office and assigns) of the Other Part.

WHEREAS the lessor, who is the owner of the premises and building more particularly and fully described in the schedule below (hereinafter referred to as "the premises") agrees to let and the lessee agrees to take on lease the said premises on a monthly rent of Rs. on and from the.....day.....for a period ofyears. Now, it is hereby agreed to between the lessor and the lessee as follows;—

1. The rent of Rs.for each month shall be paid by the lessee to the lessor on or before the 15th of succeeding month.

2. On payment of such rent the lessee shall have quiet possession of the premises without any let or hindrance from the lessor or persons claiming under him and without liability for dilapidation or damage and resulting from reasonable wear and tear, accidental fire, or the act of God, or resulting directly or indirectly from the enemies of the State.

3. The lessee shall permit the lessor or his agent to inspect the premises periodically without any hindrance or inconvenience to the occupier and to execute sundry repairs with his concurrence and such inspection shall be done only after obtaining the prior permission of the Office in occupation of the premises.

4. The lessee shall not sub-let the said premises without the previous concurrence of the lessor.

5. The lessee shall make any structural alterations or improvements to the premises for the convenient enjoyment of the premises subject to the consent of the lessor. Such structural additions or alterations or improvements shall be removed at the time of vacation by the lessee or shall be retained if the lessor desires to retain them, on payment of the depreciated value of the structural alterations or additions or improvements.

6. The lessor shall pay all taxes and outgoings in respect of the premises. In case the lessor defaults to make payment of taxes and outgoings, the lessee shall make payment and recover the amount so paid from the rent payable to the lessor.

7. The lessor shall always keep the building and all parts of the premises wind-and-water tight and in good tenantable repairs and condition and in particular white wash or colour wash once in each calendar year, such parts of the premises as usually are intended to be so washed and on his default the lessee may incur the expenses of doing any of the aforesaid things not more than one-twelfth of the rent payable in respect of the building for that year after reasonable notice to the lessor and shall deduct the actual cost thereof from future rents apart from any other remedy for recovery.

8. If the lessee desires to determine the lease, he shall give three months notice of such intention to the lessor after which date the present lease shall cease to be valid.

9. The lessor shall, on the written request of the lessee made within three calendar months prior to the expiration of the period of the present lease, grant the lessee a lease for a period of.....years on the same terms and conditions contained in this lease.

THE SCHEDULE

All that piece and parcel of land together with the premises bearing Municipal Door No.situated in.....and bounded on the North byon the East by.....on the West by.....and.....Collector's No.Certificate No.bearing Old Survey No.Resurvey No.lying within the Registration Sub-District ofand the Registration District of.....

IN WITNESS WHEREOF the lessor and Thiru..... acting for and behalf of and by the order and direction of the Governor of Tamil Nadu have hereunto set their respective hands on the day, month and year first above written.

Signature of Lessor.

In the presence of—

- 1. First Witness :
Name :
Occupation :
Address :
- 2. Second Witness :
Name :
Occupation :
Address :

Signed by Thiruacting for and on behalf of and by the order and direction of the Governor of Tamil Nadu.

Signature.

In the presence of—

1. First Witness :
- Name :
- Occupation :
- Address :
2. Second Witness :
- Name :
- Occupation :
- Address :

**THE TAMIL NADU LEGISLATURE LEADERS OF
OPPOSITION AND GOVERNMENT WHIPS
TRAVELLING ALLOWANCE RULES, 1984**

In exercise of the powers conferred by sub-section (2) of Section 9, read with Section 14 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), the Governor of Tamil Nadu hereby makes the following rules:—

RULES

1. (1) These rules may be called the Tamil Nadu Legislature Leaders of Opposition and Government Whips Travelling Allowance Rules, 1984.

(2) The rules hereby made shall be deemed to have come into force on the 19th January 1984.

2. These rules shall apply only to the journeys undertaken by the Leader of Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council for attending the functions organised by the State Government or by any office of any department of that Government in the performance of his functions as an officer of such department, within the State of Tamil Nadu.

3. The Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council shall be eligible for travelling allowance for one journey from their usual place of residence to the place of function organised by the State Government or by any officer of any department of that Government in the performance of his functions as an officer of such department and back therefrom.

¹3-A. The Leader of the Opposition in the Legislative Assembly and the Chief Government Whip in the Legislative Assembly may

¹ Vide G.O. Ms. No. 556, Public (Establishment-I and Legislature), dated 30th May 1996 (With effect from 30th May 1996)

undertake journey by a taxi engaged by the District Collectors for which the expenditure will be met from Government funds by the District Collectors according to the powers delegated to them.

4. For journeys of the nature described in rule 2, performed by the Leader of the opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council travelling and daily allowances shall be admissible at the rates and upon the conditions as applicable to Ministers and specified in the Tamil Nadu Ministers' Travelling Allowance Rules, 1951, as amended from time to time.

5. The headquarters of the Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council, shall during a session, be deemed to be at the place fixed for a meeting of the Tamil Nadu Legislative Assembly or the Tamil Nadu Legislative Council, as the case may be, under Article 174 of the Constitution, and at all other times be deemed to be at their usual place of residence.

6. The Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council may present bills for travelling allowance without the counter-signature of the controlling officer. They shall specify in the travelling allowance bill, the nature of the function for which the journey was performed.

7. The Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council shall be entitled to take with them during their journeys their Personal Assistant and one peon and they shall also be entitled to travelling allowance for such journeys in accordance with the Travelling Allowance Rules applicable to Government Servants drawing the same pay.
